#### THE CONSTITUTION (THIRTY-THIRD AMENDMENT) BILL, 1974

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MR. DEPUTY CHAIRMAN. Mr. Gokhale.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): May I move the Bill?

श्री श्याम लाल यादव : (उत्तर प्रदेशथ) ग्रब तो सदन उठने वाला है तो फिर वक्तव्य कब देंगे ?

श्री उप सभा पति : ग्राप बैठ जाईए।

SHRI H. R. GOKHALE Sir,I beg to move:

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

This Bill seeks to amend articles 101 and 190 which respectively deal, inter alia, with the right of a member of either House of Parliament or a member of a House of the Legislature of a State to resign his seat.

Under these articles, a member may resign his seat by writing under his hand, addressed to the Speaker or the Chairman, as the case may be. Experience in the recent past indicated the necessity for amending these articles to obviate certain unintended consequences which have ensued in the working of these provisions. Resignation, it is needless say, is intended to be a voluntary act and what is sought to be covered by articles 101 and 190 is a resignation which is genuine and voluntary. But, in some cases, it is found that members are made to submit resignations which may appear to come within the purview of article 101 or, as the case may be, article 190, but which, in fact, have been the result of pressures, not excluding physical violence, exerted to coerce a member to resign. In other words, acts of coercion, duress, undue influence and other kinds of blandishments are resorted to, to bring about the resignation of a member, who under such pressure and compelled by the atmosphere of violence, is forced to tender his resignation Obviously, it would be a misnomer to call such an act on the part of a member a resignation.

As the provisions presently stand in the Constitution, the Presiding Officer has no other alternative but to act on the resignation.

It is with a view to preventing situations of this kind that the present Bill has been brought, to make the position clear that the resignations contemplated in articles 101 and 190 are resignations which are voluntary and genuine and not those which have been contrived through the use of undesirable means such as coercion and undue influence. In such cases, the proposed provision would enable the Presiding Officer to satisfy himself as to the genuineness or the voluntary nature of the resignation before he accerts the same. Through the proposed amendment, the right conferred upon the member by the Constitution is being made really effective and it cannot be taken advantage of by undesirable elements to achieve their ulterior purposes.

With these remarks, I commend the Bill for the consideration and acceptance of the House.

श्री राजनारायण (उत्तर प्रदेश): श्रीमन् ग्रेमें प्रस्ताव करता हूं कि: भारत के संविधान का ग्रीर संशोधन करने वाले विधेयक को, जिस रूप में वह लोक सभा द्वारा पारित किया गया है, राज्य सभा की एक प्रवर समिति को सौंपा जाए, जिसमें निम्नलिखित सदस्य हों, ग्रंथीत् :

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## [श्री राजनारायण ]

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ग्रौर उसे निदेश दिया जाए कि वह प्रस्ताव उपस्थित किए जाने की तारीख से एक महीने के भीतर ग्रपना प्रतिवेदन प्रस्तुत कर दे।

#### The questions were proposed.

MR. DEPUTY CHAIRMAN: I think we may start the discussion after lunch and conclude the discussion to-day and take up the reply and voting tomorrow, because it is already time now...

SHRI RAJ NARAIN. Discussion today and tomorrow and the reply the day after tomorrow.

MR. DEPUTY CHAIRMAN: No, no, tomorrow we have other business. We will conclude the discussion today. The House stands adjourned till 2.15 p.m

The House then adjourned for lunch at twenty-four minutes past one of the clock.

The House re-assembled after lunch, at seventeen minutes past two of the clock, Mr. Deputy Chairman in the Chair.

SHRI BHUPESH GUPTA: On a point of order . . .

MR. DEPUTY CHAIRMAN: There is no point of order. I call Mr. Lakshmanan to speak.

SHRI BHUPESH GUPTA (West Bengal): I am on a point of order . . .

MR. DEPUTY CHAIRMAN: There has not been any business in the House after we adjourned, How can What has happened to that Bill?

there be any point of order before anything has started?

SHRI BHUPESH GUPTA: My point of order is in regard to the Bill itself . . .

MR. DEPUTY CHAIRMAN: If it is on the Bill, you should have raised it when the Bill was moved.

SHRI BHUPESH GUPTA: Here it is a very wrong thing. You have circulated some paper. Which Bill are you moving here? The Constitution (Thirtyfifth Amendment) Bill, it is written, as passed by Lok Sabha. Then on some other paper we find that it will be called Constitution (Thirtythird Amendment) Bill. This is what is stated here. "The Bill was introduced in the Lok Sabha . . . . "—in the footnote—" . . . as the Constitution (Thirtyfifth Amendment) . Bill, 1974 and the Short Title of the Bill was changed by that House to Constitution (Thirty-third Amendment)". That is the position now. Here you have circulated a document "as passed which says by Lok Sabha". This is Constitution (Thirtyfifth Amendment) Bill. Now you have given us a Bill which is passed by Lok Sabha-as passed by Lok But this is described as Sabha. Thirtyfifth Amendment Bill. In a footnote somewhere else you say this Thirtythird Amendment Bill. I should like to know which one is the correct Bill. This has to be made clear. If you have committed a mistake in printing, admit it. Don't think that we are not vigilant, that we are . busy only with the railway strike. We are concerned with this also. So this you tell us.

The second point is, the honourable Minister should tell us, you have circulated to us a business paper in which you mentioned another Constitution Bill relating to land reforms. What has happened to that Bill?

MINISTER OF STATE IN THE DEPARTMENT OF PARLIA-(SHRI OM MENTARY AFFAIRS MEHTA): Sir I would like to tell Mr. Bhupesh Gupta that we were prepared for it when we extended the House on 13th and 14th. We had this in mind that if the Lok Sabha passed that Bill, we would take that up on 13th, and this Constitution Bill on 14th. Unfortunately the Lok Sabha has not passed that Bill. What can I do?

SHRI BHUPESH GUPTA. If the Lok Sabha has not passed it, the position is bad enough. But under which provision of the Constitution are we debarred from passing it?

. Now, as far as I understand, this is not a Finance Bill. A Constitution Amendment Bill can be brought here. That Bill was more important than this Bill . . .

MR. DEPUTY CHAIRMAN: That Bill was introduced in the Lok Sabha. But the Lok Sabha thought it fit not to pass it in their last session. So, we are nowhere in the picture. ...

SHRI BHUPESH GUPTA: Not passed by the Lok Sabha due to some technical reasons or due to lack of time . . .

MR. DEPUTY CHAIRMAN: When they pass the Bill, it will come here.

SHRI BHUPESH GUPTA; I am referring to the agrarian reform Bill That was also introduced, but it could not be passed. What prevents the Government from introducing the Bill here and get it passed so that right at the beginning of the next session it can be passed in the other House? Government cannot amend the Constitution by nance. But they can at least take this step so that some of the land reforms which are carried on are not invalidated. The Constitution Amend-

ment Bill requires two-thirds majority of the members present and voting and also one half of the total membership of the House. Was it not proper for the Government to consult members of Opposition as to which Bill should get the priority— Land Reforms Bill or this Bill? We were not even consulted. Government want us to co-operate with them so far as Constitution Amendment Bill is concerned. But on the question of priority they ignore us. This is not fair. If they had discussed with us, we would have said that the Land Reforms Bill should be passed. Now that you have not done it. I suggest that this Bill should be reintroduced in this House and passed as a protest against the behaviour of the Government . . .

MR. DEPUTY CHAIRMAN: We are discussing the Constitution (Thirty-third Amendment) Bill, 1974. The Minister has made his speech ...

SHRI BHUPESH GUPTA: Which Bill?

SHRI NIREN GHOSH (West Bengal); My point of order is . . .

SHRI BHUPESH GUPTA: What about my point of order?

MR. DEPUTY CHAIRMAN: I will reply to it. Shri Niren Ghosh may say the same thing and I will have to repeat it. Let me hear him.

SHRI NIREN GHOSH: Before you took up the Agenda, I rose . . .

MR. DEPUTY CHAIRMAN: I cannot allow this. We have already started discussion on this.

SHRI NIREN GHOSH: Before the recess?

MR. DEPUTY CHAIRMAN: The discussion has started. Does your point of order relate to this Bill?

SHRI NIREN GHOSH: My point of order is, whenever some agreement etc. with any country is made . . .

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MR. DEPUTY CHAIRMAN: It has nothing to do with the Bill under discussion. I cannot allow this thing. Let me answer Shri Bhupesh Gupta's point of order . . .

SHRI NIREN GHOSH: You have not listened to me.

MR. DEPUTY CHAIRMAN: I cannot listen to any extraneous matter. We have taken up this Bill for discussion. The Bill has been moved by the Minister.

SHRI NIREN GHOSH. Then my point of order is on this Bill. Is it in order that the Speaker or the Chairman should be made the Director-General of CBI? This Bill comes to that.

MR. DEPUTY CHAIRMAN: I will now reply to Shri Bhupesh Gupta's point of order. This was introduced as the Thirty-fifth Amendment Bill in the Lok Sabha. The Lok Sabha decided to rename it as Thirty-third Amendment Bill. It was discussed and passed as the Thirty-third Amendment Bill. We are now ...

SHRI BHUPESH GUPTA: In the the paper you have given, it is different.

MR. DEPUTY CHAIRMAN: The paper seems to have been printed wrongly. It was probably printed before . . .

SHRI BHUPESH GUPTA: If it was printed before, it is a breach of privilege of the Lok Sabha. Take it to the Privileges Committee.

SHRI NIREN GHOSH: The proceedings of the House cannot go on.

SHRI BHUPESH GUPTA: It is said that it is passed by the Lok Sabha. It means it is a mistake. Kindly tell us what to do. It is a mistake.

MR. DEPUTY CHAIRMAN: Yes, it is a mistake. It could have been written here. "Thirty-third Amendment" could have been writen here.

SHRI BHUPESH GUPTA: Then you make the correction.

MR. DEPUTY CHAIRMAN: Yes, agreed. We will make the correction.

SHRI BHUPESH GUPTA. What "agreed"? You have to make the correction.

SHRI NIREN GHOSH: Let the proceedings be stopped and let a new order paper be circulated. Then only the House can proceed ahead.

SHRI BHUPESH GUPTA: Sir, the honourable Minister should have noted this obvious and patent mistake and he should have sought your permission to correct it before moving the Bill. Now, Sir, he has moved a wrong Bill.

SHRI NIREN GHOSH: Sir, you should correct it and circulate a new order paper.

MR. DEPUTY CHAIRMAN: Please sit down. The correction will be made.

SHRI BHUPESH GUPTA: Let him make the correction.

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, tomorrow in the list of business, we will describe it as "Thirty-fifth Amendment".

SHRI LAL K. ADVANI (Delhi): Thirty-fifth? It is "Thirty-third Amendment".

MR. DEPUTY CHAIRMAN: Yes, it should be "Thirty-third Amendment".

SHRI NIREN GHOSH: All right, Sir. Stop all the proceedings and arrange for a new list of business. Then only the House can proceed. ...

(Interruptions)

SHRI BHUPESH GUPTA: Sir, it I "Constitution (Thirty-fifth Amendment) Bill." This is what has been moved in this House and there has not been any Bill moved as Constitution (Thirty-third Amendment) Bill.

MR. DEPUTY CHAIRMAN: I will ask the Law Minister to explain that.

SHRI BHUPESH GUPTA: Yes, you kindly ask him.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITI RAJ SINGH CHAUDHURY): Sir, both this Bill and the Bill amending the 9th Schedule were introduced in the Lok Sabha and when this Bill was taken up for consideration, since the Thrty-second Amendment had become a law and this was being discussed and was likely to be passed before the other one came up, the Lok Sabha decided to renumber it as thirty-three instead of thirtyfive and it was passed as the Constitution (Thirty-third Amendment) Bill by the Lok Sabha and it has come in that position here and in the order paper also it is written "The Constitution (Thirtythird Amendment) Bill".

SHRI BHUPESH GUPTA: What?

SHRI NITI RAJ SINGH CHAU-DHURY: In the order paper also it is written.

SHRI BHUPESH GUPTA: No. It "The Constitution (Thirtyfifth Amendment) Bill."

SHRI NITI RAJ SINGH CHAU-DHURY: In this . . .

SHRI BHUPESH GUPTA: Don't look at the order paper; look at the Bill.

SHRI NITI RAJ SINGH CHAU-DHURY: I am not looking at the order paper. I am looking at the Bill explain why it was not done.

only, as passed by the Lok Sabha. You kindly read the third and fourth lines. It is mentioned here.

SHRI BHUPESH GUPTA: But what is the title of the Bill? See the title of the Bill. Why are you reading the third or the fourth line?

SHRI NIREN GHOSH: It has been passed by the Lok Sabha as the Thirty-fifth Amendment Bill. So. this is the Bill they have moved here now.

SHRI LAL K. ADVANI: Sir, I do not understand why the Government cannot admit its mistake.

SHRI NITI RAJ SINGH CHAU-DHURY: I am telling you that the Lok Sabha has passed this as the Constitution (Thirty-third Amendment) Bill and it has come here like that. The printing is not done by the Law Ministry, but it is done here and it is the Constitution (Thirty-third Amendment) Bill that was passed by the Lok Sabha and this has come before this House. If there is any error, it is an error and we admit it though we are not reponsible for it and the correction will be made.

MR. DEPUTY CHAIRMAN: I think this closes the matter. Yes, Mr. Lakshmanan.

SHRI LAL K. ADVANI: Even then, Sir, though this particular point of order does not relate to this particular Bill, it is a point of order pertaining to the conduct of business in this House. Why the other Bill has not been brought forward? (Interruptions).

MR. DEPUTY CHAIRMAN: All right. It has been explained now.

SHRI LAL K. ADVANI: The Government owes it to the House to

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SHRI NIREN GHOSH: Why? Cannot our House pass it earlier?

SHRI LAL K. ADVANI: The Government owes it to the House to tell . . .

MR. DEPUTY CHAIRMAN: You put this query to the Government.

SHRI LAL K. ADVANI: The Government owes it to the House to explain why it is not coming here before . . . (Interruptions). It has to explain only because Mr. Bhupesh Gupta raised the issue? This is how it should do it? It should do it suo motu.

SHRI BHUPESH GUPTA: Mr. Om Mehta should tell us why it has not been brought here first.

MR. DEPUTY CHAIRMAN: Order, order, please . . . (Interruptions). Yes, Mr. Lakshmanan.

LAKSHMANAN (Tamil SHRI G. Nadu): Mr. Deputy Chairman, Sir. I oppose this Bill as a disgrace to democracy, as a blot on our Statute Book and a ridicule to the democratic world. We say, Sir, that are the biggest democracy in world and we have protected democratic existence for the past or 26 years. After 26 years of independence and democratic way of life, if you bring in such a constitutional amendment, people belonging to the democratic world would definitely laugh at us, that our democracy has become a laughing stock of the world, who have faith in democracy.

The Government should have sent this Bill to the Select Committee, wherein the Committee could have discussed as to how in democratic countries they have faced such situations arising out of situations that have happened in Gujarat, etc. etc. But, unfortunately, the ruling party at the Centre, the Indian National Congress, and the Government view everything more politically than nationally. They have party interest before them, not the national interest or the national prestige above everything.

The actual situation that we saw in Gujarat was already started by the Indian National Congress when Mr. Namboodripad's government was there in power in Kerala. The ruling party at the Centre was interested in ousting the government of the Opposition party in Kerala and tried in all ways to oust the government and finally succeeded in ousting the Namboodripad Government. And succeeded in Bengal also, you all know. "As you sow, so shall you reap". What was sowed in Kerala by the Congress men has grown into a big tree. And that tree took its shape in Gujarat and Bihar. Now the ruling party comes with an amendment to the Constitution. Therefore, I hold the Indian National Congress, the ruling party at the Centre, solely responsible. If they have brought in the amendment, they are solely responsible for this, and not the Opposition parties in this country.

Sir, can you cite any instance wherein any Opposition party asked for an amendment to be moved in the national interest, has it been moved by the Central Government which is in a majority? They have not done it. To cite you an instance Sir, as far as Tamil Nadu is concerned, the Tamil Nadu Government passed legislation to the effect that Harijans also can be appointed as Archagars as priests. That was struck by the Supreme Court. We have passed a Resolution for a constitutional amendment in the Tamil Nadu Assembly to bring in an amendment here in the Parliament. That has not been looked into. No reply has been received from the Central Govern-

ment. In such issues they do not take interest whereas their Government is ousted, their party in power is ousted, immediately they bring in such legislation or such amendment.

#### Sir, Article 101 says:

". . . resign his seat by writing under his hand, addressed to the Chairman or the Speaker, as the case may be . . ."

This is the present position. Now, we are going to amend this.

In our country, the Speakers are elected as independents. They not are sponsored by political parties. soon as they are elected, as speakers they say that they are not members of any political party or that they resign from the membership of the political party. I am afraid that this ruling party is going to make speakership also a political party affair. For instance, some 10 people are coerced and they are forced to resign. Five or six may be from the ruling party and 3 or 4 may be from the Opposition. The Speaker is to decide about it. Before his election, he might have been a member of a political party and he may decide that the ruling party M.L.As. have been coerced. but the other M.L.As. from the Opposition have not been coerced. He may give a decision permitting the M.L.As. of the ruling party to continue and he may not allow the M.L.As. from the Opposition parties to continue. If such a situation arises, then naturally they have got to go to the court and in that case the position of the Speaker will be very embarrassing. By giving these powers to the Speakers, we are creating that situation. They are to preside over the Assemblies and the Parliament. Therefore, this amendment will not help the position of the Speaker and it is not proper that this responsibility should be entrusted to the Speaker. Therefore,

we oppose this Bill and we are of the opinion that this should be referred to a Select Committee because this is an important amendment of the Constitution. Actually, the other countries which have faced such situations in a democratic life, may be consulted and their views as to how they have tackled such problems can be made known to the Select Committee. After that, the Select Committee can give their verdict and then we can consider it in this House. Therefore, I oppose this Bill on behalf of the D.M.K.

SHRI D. D. PURI (Haryana); Mr. Deputy Chairman, Sir, the only relevant remark made by the hon. Member in regard to the Bill that is before the House is that he has raised some questions in regard to the impartiality of the Presiding Officers of the legislatures. Apart from that, I would respectfully state that the other Bills on which the D.M.K. wanted the Government of India to amend the Constitution, do not have even the remotest relevance to the Bill that we have before us. One of the pre-requisites for any democracy to function or for any legislative body to function is the assumption about the impartiality of the Presiding Officer. The moment he loses that impartiality, there are provisions for that and there can be a vote of no-confidence against him If you assume that since the Presiding Officer has been sponsored by a particular party or by the ruling party, he will not be impartial, then it would bring the entire legislative process to a standstill. Therefore, Sir, with these remarks I will leave the opening speech of the hon. Member alone.

Sir, this is a very simple Bill. It says that at present the resignation of a Member of a Legislature when tendered to the Presiding Officer, automatically becomes operative. All that this Bill seeks to do is to

#### [Shri D. D. Puri]

to severe that automaticity and make provisions to find out as whether the resignation was freely and voluntarily tendered or it was tendered under any coercion. This is a simple provision and it applies to Article 101 and also to Article 190 in the same pattern. There are really two ways of looking at a measure like this. One is the legal way, that is to say, the merits of the Bill itself. The other aspect is the particular political background which necessitated it. It is an unfortunate thing that a Bill like this had to be brought forward. ~

The second aspect of the matter is broad political background as to why this Bill was necessitated. I shall very briefly deal with the first matter, that is to say, the legal matter.

Sir, these acts of coercion, undue influence, and violence are occurring in various aspects of our life, and various states have provisions in regard to this. I will start with the Contract Act. In the Contract Act, Section 10 says that any agreement if made through or by consent becomes a contract. I will not read the entire Section but the meaning of that Section is that even if I agree to do something, unless that agreement was done voluntarily and freely, it does not create any commitments at all. Section 14 defines coercion and undue influence. I will take the time of the House just for one minute to read Section 16 which deals with undue influence. The contract is said to be induced by undue influence where the relations subsisting between the parties are such that one of the parties is in a position to dominate the will of of the other and uses this position to obtain an unfair advantage, etc. That is to say, any ordinary commercial contract, however small and puny it may be, is invalid unless it is entered into by the free will of the

parties. Therefore, Sir, I would say this that the membership of a Legislature is a matter of far more importance than the entering into or of the execution or rescinding or abrogating of commercial contract. Therefore, in respect of a commercial contract, if anything done under duress is invalid, I do not see why the resignation from the membership of a Legislature should not be invalid if that action is taken under coeucion. Another Act which deals with these things and more pertinent is the Representation of the People Act. And there, Section 123 deals with undue influence. Undue influence has been held to be a corrupt practice and the consequences of undue influence under the Representation of the People Act is not only the annulment of the membership of the candidate but under certain circumstances, he can be debarred for a period of six years. I will just read a very small portion of Section 123 which deals with This Act provides inter alia this. that undue influence shall be deemed to be a corrupt practice for the purpose of this Act. Undue influence has been defined to mean any direct or indirect interference or attempt interfere on the part the candidate or his election agent or any persons with the consent the candidate or his election with the free exercise of electoral right. And then there is a proviso which says, It has been further defined as . . . threatens any candidate or any elected person in whom the candidate or the elector is interested with an injury of any kind, including social ostracism, etc. etc. So, if a threat is held out of social ostracism, even then, that becomes a corrupt practice under the Representation of the People Act and is visited by dire consequences. which I have stated. It will upset the election and will debar under certain circumstaices the person who

is indulging in these activities for a period of six years. This is in so far as the candidate and his election agent are concerned. For other people, the Indian Penal Code has a Section and I will not go into that. But I will mention one fact. It is settled law that the resignation of a workman, obtained under coercion or even under wrong persuasion, is illegal and the workman, in a plethora of cases has been reinstated instantaneously. What I am making out is that if this is the law in regard to workmen, if this is the law in regard to a commercial contract, if this is the law under the Representation of the People's Act, why should in this most important and solemn relationship that exists between the Legislature and its Members, we should continue to have a state of affairs where a resignation obtained under coercion and threats should become operative automatically. Now, Sir, I would examine this matter from another angle. All kinds of influences are brought to bear on all aspect of our lives. We had been dealing with the newspapers. Freedom of speech has been guaranteed by our Constituton, and freedom of newspaper expression is an essential ingredient of speech.

Sir, I believe that every party and every section of this House appreciates and realises as to how financial control manages to exert influence over the editorial policies of a newspaper and therefore impedes the freedom of the newspapers and therefore the freedom of the press. We all feel that this thing should be put a stop to. The influence in the case of newspapers is extremely indirect, it is subtle and it is hidden. It is also somewhat obscure and does not meet the eye Nevertheless, it has been recognised that the majority shareholders of a news paper company inevitably exercise influence so as to interfere with the freedom of the press and therfore the freedom of the speech has been enshrined guaranteed, in our constitution. Now, if we are so concerned about this aspect of the indirect influence, what shall we say where this influence is open, where this cercion is blatant and brazen-faced? Shall we say, even when these resignations have been obtained under threats of violence, that they will automatically take effect?

Sir, I have read the proceedings of the other House and I was amazed to see that this Bill is being connected with the right of recall. It has not been raised by the hon. Members here. I will very briefly take notice of this argument. Apparently, what seems to be argued is this. Since our Constitution does not have a provision providing for a right of recall, therefore this kind of coercion and threats of violence should be allowed to continue and the resignations should take effect automatically. I have not been able to see how the two things are in what way connected. I will just make a brief observation. The right of relall, if ever it exists, is a right exerciseable by a majority of voters. Here, this coercion is being exercised by a small infinitesimal minorty and in most cases those people who are exerting this kind of coercion are not even 21 years of age. Therefore, they are neither voters nor by any stretch of imagination the majority thereof. Therefore, I do not see any connection at all of the right of recall to what we have before us.

But, supposing, Sir, we had a right of recall here. Supposing our Constitution was amended so as to provide for the right of recall by a majority of the voters, etc. etc, what would be the situation if the same type of coercion, if the same type of threats, if the same type of violence were used in the exercise of the right of recall? The whole thing

would be vitiated. It has got nothing to do with it. (Time bell rings).

Sir, I would say this very briefly. You have rung the bell and I always respect your bell.

The second aspect of it, namely, that this Bill should have become necessary, is extremely unfortunate. It is a fact but it is an unfortunate fact. The point is that liberty and democracy have to be guarded constantly against forces of Fascism raising their ugly head here and there and threatening our liberty and democracy. Unceasing vigilance has to be maintained. We have to on our guard. Wherever this cancer or wherever this malignancy appears on the body politic of this country, it has to be lanced out effectively and without delay. Otherwise, Sir, I submit that all the values of liberty, all the values of democracy, in fact all values that we cherish will perish, if these forces of coercion of violence are allowed to and fructify.

SHRI I. D. SINGH (Bihar): Deputy Chairman, Sir, this Bill is certainly an extraordinary piece of legislation. The Statement of Objects and Reasons itself refers to the fact that in the recent past instances have come to our notice of members the legislatures being coerced resigning their seats. I will come to this aspect of the question a bit later but first I want to draw your attention and through you the attention of this august House to the fact as to why this situation has arisen in the country. Only a few years back the leaders of the ruling party were claiming that having secured majorities, solid majorities, in the Parliament and in the State Assemblies they are going to provide a "stable Government". What has happened to that stable Government? Why is it that in spite of big majorities in the Assemblies, the Governments of Andhra, U. P., Bihar and Gujarat have fallen? For this we have to look into the economic situation. Constitutional amendment may be necessary; legal safeguards for M.L.As may be necessary but we must remember that it is the continuously deteriorating economic situation, the soaring prices, the scarcity of essential commodities, the betrayal of all the solemn pledges given by the ruling party at the time of the election, the rampant corruption in the Administration and mounting loyment, it is these factors and many more which are responsible for the prevailing atmosphere in the country in which it has become possible for small minorities, certain types of political elements, to gherao the M.L.As and coerce them into resigning.

Secondly, I would like to state that our party stands for Right of Recall. I would like to read out the relevant paragraph from the programme of the Communist Party of India:

"It will grant universal and equal suffrage to all male and female citizens of India who have attained the age of 18 years in the elections to Parliament, Legislative Assemblies and local bodies through direct ballet. The principle of proportional representation will be adopted in all elections and the right to recall all elected representatives by the majority of the electorate will be established."

So our Party does stand for the right of recall and our main criticism during the last two decades has been that our present Constitution does not provide for such a right. So if there is a provision for recall we are all in support of it but today, as my hon. friend from the other side pointed out, what is happening is something quite different. Legislators are being coerced into resigning by persons who are not their electors and

may not be even voters. One leader of one of the parties which are supporting the current agitation in Bihar stated the other day that those M.L.As. who are corrupt should be coerced into resigning. Now, who are currupt? Ten Members of the Jana Sangh and 6 Members of the SSP have resigned. Were they the most currupt? I do not think the parties and my leaders of those friend, Mr. Rajnarain, will agree that they were the most corrupt. Then who should resign? Some say those who do not support the students' agitation should be coerced into resignging. Now our Party does not support that type of agitation, agitation which leads to loot, arson and violence and to various other types vandalism. Does that mean, therefore, that the working class, the working people of the country, should be deprived of their right of representation in the legislature? Can we find a parallel to these methods? One of my friends speaking from this side suggested that we should learn from the experience of countries, we should study other what steps they have taken in those countries when a similar situation arose there. Now I may point out to you, Sir, the experience of Italy. I am reading out a few sentences from a book of an American writer, Mr. Edgar Mowrer. The book is called 'Immortal Italy' and it is published during the 30s. Mr. Mowrer records the following experience of Italy during the fascist onslaught:-

"In the presence of murder violence and arson, the police remained "neutral". When armed bands compelled the socialists to resign from office under pain of death or regularly tried and condemned their enemies to blows, banishment or execution, the functionaries merely shrugged their shoulders."—Page 361.

We have this experience of Italy when the fascist gangs attacked the representatives of the working-class, surrounded them, forced them into resigning or even executed them. The Government of the day in Italy remained neutral and did not intervene. What happened? The result was that Italy passed under the heels of fascism. Now, what is happening in our country? I was in Patna on the 18th March when Government offices, private houses and newspaper offices were being burnt down. The police looked on as "neutrals". In many places our meetings had been attacked and broken up and the police remained "neutral". It just looked on. So, if these things are allowed to continue, it would certainly lead to the destruction of democracy. I may say that this is not a mere guess. These aims have been spelt out in so many words by some of the leaders of the current agitation. For example, submitting the resignation of the six SSP MLAs, the leader of the SSP group, Shri Karpoori Thakur, who was formerly the Chairman of the all-India SSP, has stated in his letter that the "dissolution of the Vidhan Sabha and removal of the anti-people State Government is the first step towards the ultimate dissolution of the Congressdominated Lok Sabha."-Times India, May 8. So, they have stated their aim in very clear words. They are going to have the Bihar Assembly dissolved in order ultimately to have the Lok Sabha dissolved. Their first objective is, of course, the Presidential election which is due in August. As a result of the dissolution of the Gujarat and Pondicherry Assemblies, a constitutional point has been raised and that has already been referred to the Supreme Court. Now, if more Assemblies are dissolved, what is going to happen? There will be a first-class constitutional

#### [Shri I. D. Singh]

and some of the padties seem to be interested in creating such a constitutional crisis or in capturing the Presidentship if they can.

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Now, there is another element. Some of the leaders of these parties are also advancing the slogan of what they call a national government. What do they mean by a national government? They mean that the leaders of the right reactionary policies, who have been rejected by the electorate, want to enter the Government by the backdoor. (Hear, hear). I am glad that my friends on the other side are clapping, but want to warn them. Serious conspiracies are afoot and we would like our friends sitting on the other side to stand firm and not fall into any trap of a so-called "national government" which will bring in the reactionaries in the seats of government and pave the way for the victory of fascism.

Now, Sir, in Bihar when the agitarion was started, the slogan was: गुजरात की जीत हमारी है अब बिहार की बारी है। Gujarat's victory is ours. Now, it is Bihar's turn. Now, what was the victory in Gujarat? The Ministry was toppled and the Assembly was dissolved.

The movement was started for the reduction of prices, for making esential commodities available, for eliminating corruption. These were the main demands of the movement. Now, what happened to these demands? I will read out just two or three paragraphs from a dispatch in the "Times o India" which is not a Communist paper. In the "Times of India" dated the 21st April, a special dispatch reads—

"The much talked about antiprice rise agitation in Gujarat has had little impact on the over-increasing prices of essential commodities," "Contrary to expectations, prices of most items of daily use have registered an increase of 15 to 50 per cent during the past three months."

Then it concludes-

"There appears to be some ground for the charge that the so-called anti-price rise movement launched by the students was master-minded engineered and financed by big business tycoons."

So, this is Gujarat. This is what the people of Gujarat have got out of this movement. Now, what is happening in Bihar? In Bihar, the same experience is being repeated. In Bihar also. "Times of again according to the India" while the agitation goes on, whatever system of distribution essential commodities had existed in the State, that has collapsed, and the prices have risen. And even inside the so-called Chatra Sangharsh Samity, the Students' Council of Action, whenever the question of having a drive against the hoarders and he profiteers has been raised, there have been disputes and splits. The Ranchi Committee was split; there was a minor split in the Bhagalpure Committee because the leaders of this agitation are not at all interested in conducting the agitation against the real hoarders; they only want to utilise the mass discontent for pulling down the Government, for pulling down the Assembly, for pulling down Parliament and for creating a constitutional crisis, and then for stepping into the seats of power under the slogan of a so-called "National Government."

Now, this whole agitation is being carried on under an ideological cover has unfortunately been provided by Shri Jayaprakash Narain. Shri Jayaprakash Narain says that he stands for a "partyless democracy". He says that all parties are corrupt, that all

parties are useless, that these democratic institutions are useless; that there must be a thorough going and radical charge. Therefore, we must have a "partyless democracy". Now, I will quote two lines from a speech delivered by Acharya Rammurthi whom Shri Jayaprakash Narain duputed to lead the students' agitation during his absence from Bihar He says-

Constitution

"The legislature has belome outmoded. It has outlived its utility. Hence, the legislators should tender their resignation en masse on a particular date, mutually agreed upon." (Indian Nation—May 6)

Now, what is this "partyless democracy?" Shri Jayaprakash Narain has been taking of partyless democracy since many years earlier, and I will read out only two extracts from his writings. He wrote a book in 1959 called "A Plea for the Reconstruction of Indian Polity" in which he has said---

"I personally feel that while the danger in India of a dictatorship, military or other, cannot be brushed aside lightly, there is no immediate cause for fear.. The other way to prevent a dictatorship from taking over is to forestall it, by setting up another dictatorship—perhaps a democratic dictatorship. That is to say, a dictatorship purposely established by those who believe in democracy, in order to save their country from other types of dictatorships that deny the worth and validity of democracy."-Pages 16-17.

Now, a year later, Shri Jayaprakash Narain found a method model of "partyless democracy", and that was in Pakistan.

What Shri Jayaprakash Narayan stated on that occasion was reported on the 8th January, 1960 in the Indian Nation.

"President Ayub Khan was working for the establishment of basic democracy in Pakistan Jayaprakash Narayan said that he was in conformity with his (Ayub Khan's) views. President Ayub Khan was thinking on the lines of establishing a partyless government in Pakistan, which he said, was the only method to mitigate the sufferings of the people."

Ayub's dictatorship was the of "partyless democracy" model which Shri Jayaprakash Narayan wants to establish in India, then, I think, Indian people will be definitely against such a "pratyless democraly". We do not want such "partyless democracy". The people of Pakistan had to pay a heavy price for the partyless democracy estabby **M**arshal Ayub Khan, Lakhs of Bengalis were butchered and the country split into two. The people had to undergo long years of suffering before that "partyless democracy" was overthrown and a kind partliamentary democracy was of restored. Recently, we had the example of Portugal. For about forty six years there was "partyless democracy" and now that partyless democracy has been overthrown and parliamentary democracy is likely to be established.

Now what is partyless democracy? To me it appears to be a contradiction in terms because democracy is a form of government. Now so long as there is a government there are bound to be parties. What are par-

Parties reflect the interest of classes. In a class society classes will have their parties. So parties can disappear only when classes disappear. Only in classless society can we have a partyless system. But at that time even the state would have withhered away. there will be no state. So as long as there is a state, there will be democracy and there

[Shri I. D. Singh] will be partes. The slogan of "partyless democracy" is theoretically absurd politically dangerous and its implications are certainly reactionary.

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MR. DEPUTY CHAIRMAN: You will have to wind up now.

SHRI I. D. SINGH: Just a minute. I want to conclude. So I want to appeal to my friend-my friend, Shri Rajnarain, my friend, Shri Advani, my friends of the Socialist party if they are here . . .

AN HON'BLE MEMBER: What about the ruling party?

SHRI I. D. SINGH: They do not stand for "partyless democracy" so far as I know. But I ask my Jana Sangh, Socialist and SSP friends. Do they stand for partyless democracy? If they do let them say so. But if the parties here do not stand for partyless democracy, then let them please clearly spell out why they want the M.L.As. to resign.

Now what has this wrong slogan led to? Shri Karpoori Thakur had announced that 78 M.L.As. belonging to the Jana Sangh, the S.S.P., the S.P. and the Cong. (O) will resign on the 7th of May. How many have resigned? Only 16. The majority belonging of M. L. As. to these parties have not resigned. Not only that, the S.S.P., our friend Mr. Rajnarain's party, has split into two. Six have resigned and of the remaining eleven, nine have met and elected a new Leader, a new Deputy Leader and a new Chief Whip. So this is the result of this absurd slogan; and this disastrous course is first liquidating their own party be-fore they can liquidate the Bihar Assembly.

MR. DEPUTY CHAIRMAN: Now you will have to wind up.

SHRI I. D. SINGH: In conclusion, I want my friends, whether on this side or that side, to stand together

for the defence of parilamentary democracy. We do not say that the parliamentary system as it obtains today in India is without faults.

It is not faultless. It has many faults. We are fighting against them. But any day it is better than Fascism because it gives greater scope for the toiling people to conduct their struggles. It is not only that MLAs, are being coerced, but meetings are being broken up. To-days' papers have reported that a Deputy Minister of the Government of India has been assaulted and a Minister of Bihar Government has been assaulted. They are Ministers and, therefore, it has been reported. But CPI meetings were broken up. Our comrades were assaulted. In Begusarai, when a demonstration was taken out, bombs were thrown on the demonstration. That was not news for the press. It was not reported. But we are fighting back, all the same.

So, I would only want to appeal to hon. Members of this House, whether they belong to this side or that side, that the defence of parliamentary democracy is not a party question. It is a question which transcends the limits of parties. Therefore, all who are interested in the defence of parliamentary democracy, rally together and defeat these reactionary forces. Thank you.

SHRI D. P. SINGH (Bihar): Mr. Deputy Chairman, Sir, I am a little surprised at the objection to this amendment, the objection arising mainly on the ground that there is likely to be an enquiry about the correctness or otherwise, the voluntariness or otherwise of the resignation. Probably the hon, Members on the other side who have been very vocal in denouncing this amendment have not paused for a moment to look at the Constitution itself. Sir, the makers of this beautiful Constitution have so far as possible tried to envisage many of the possibilities

and many of the situations that might arise. This amendment, I submit, is by way merely of abundant caution. In the main body itself, if the hon. Members will see, the provision is: When a member "resigns his seat by writing under his hand, addressed to the Chairman or the Speaker, as the case may be . . ." This resignation presupposes that it is a valid resignation, that it is a resignation complying with all the formalities of the law. In the interpretation of the Constitution, I may invite the attention of hon. Members to article 367 of the Constitution which automatically attracts all the provisions of the General Clauses Act. Article 367 says that in interpreting this Conatitution, the General Clauses Act will be applicable and, therefore, all the conditions of the law that make things valid or invalid are automatically attracted. Therefore, before a resignation is accepted, even in the law as it stands to-day, in spite of all fears of the hon. Members, an enquiry is essential, and so by way of abundant caution ...

ं श्री राजनारायण (उत्तर प्रदेश) : तर्क दूसरा ग्रौर नतीजा दूसरा।

श्री डी० पी० सिंह : अलग-ग्रलग वकील, अलग-ग्रलग ग्रार्गमेंट ग्रीर रिजल्ट वही ।

श्री स्रोम् मेहता: यह इनकी समझ के बाहर है।

SHRI D. P. SINGH: Therefore, there is no escape from the enquiry by the Chairman or the Speaker whether a resignation has been given voluntarily or under coercion or under duress. The hon. Member, Mr. D.D. Puri, has elaborately given all the relevant provisions and there is very little to add to it.

And that has demonstrated that in those circumstances a resignation ceases to be a resignation within L(B(D)12RSS-5

the eye of law. It is known as non est; it is void ab initio. Therefore it cannot be taken into account for the purpose of having any legal effect whatsoever. Now about question of recall, I submit that it cannot be said that the Constitution makers had not given their attention to it. They thought about it, and, as will be apparent in Article made a 102. thev provision and clearly stated and specified under what circumstances membership becomes disqualfied. They specified conditions under which he subsequently ceases to be a member. They wanted India to be stable. They did not want India to be divided. You will remember the picture of India in 1947. When this Constitution was being made, at that time the look of the country was one of bits. You had the boundaries, but within the boundaries there was the look of a country which had lost its vital links. Therefore. efforts were being made bring about unity of this country, to bring it under one banner, under one flag, to make it one country, a viable unit. Then, our Constitutionmakers were equally clear in their mind that they would not make a provision which would make it unstable, making the election of a member of a Legislature or Parliament subject to recall, subject to a constant decision, by the electorate itself, or which would bring about an amount of uncertainty in this country, which they thought was not desirable for this country. And therefore, they had clearly specified the conditions under which alone members incurred disqualification therefore those conditions, those conditions alone, endured In view of it cannot therefore be said that today when these conditions are being imposed and as an abundant' caution again powers are being given to the Chairman or the Speaker to go into this question to meet menace of coercion, it is something

(Shri D. P. Singh) unique or unusual. The Constitution has made provisions to meet the exigencies of the situation. Have we not seen that it provided against the inequalitics that were obtaining, that it provided for the anomalies that existed before this Constitution came into being? There were barriers dividing men and men or men and women, there were barriers which operated giving them unequal status in the matter of their functioning, in the matter of employment and in the matter of their living and so on. And the Constitution was careful that every loop. hole was plugged so that our men, that our citizens, would function as decent human beings and that all these impediments were removed in their functioning properly so that you can make this country efficient and strong. They meticulously made provisions in the various Articles of the Constitution. Likewise we have this provision here. Now, what people cannot give they cannot take away Various factions, various organised sets of people, hooligans, are being inspired by various people and various parties and various factions to disturb the normal order so that instability and chaos might overtake this country. Same

In that situation, we have a duty to perform. I fully concede and I fully agree with the learned Member opposite who has said that there are difficulties and economic reasons. Nobody denies that. But efforts are being made to tide over these difficulties. In making those efforts, if some of our friend create difficulties and see to it that economic demands which this nation cannot bear are put on its shoulders, then the situation becomes intolerable because the nation has no capacity to take in those burdens. In such a situation, something has to be done about it and the saner elements ought to

have a second thought about those problems. The country does not belong to this side of the House only. If members opposite try to set fire to the House, probably they will burn themselves sooner than the members of this side of the House, I have read a Patna newspaper report that people who are trying to coerce members of the legislature to resign are equally coercing members of the opposition also, including members of Shri Rajnarain's erstwhile party. Those "What is gentlemen have asked: happening? After all we asked you not to come to us. Now you are coercing us to resign". The same thing happening to CONGO people. They are also protesting and shouting: "Well, after all this was meant to be inflicted on others. Now you are trying to coerce us". So, we say: If you raise a Frankenstein or a Monseter, you will also become a victim to it. Therefore, try to be very careful before you take such a dangerous step. Therefore I submit that this provision in the Amendment Bill is innocuous and it ought to be welcomed by all sides of the House and should be accepted without any opposition from any Party or any person whatsoever.

श्री भैरों सिंह शेखावत: (मध्य प्रदेश): उप सभापति जी, इस विधेयक के स्टेटमेंट ग्राफ ग्राव्जेक्टम एण्ड रीजन्स में लिखा है :--

In the recent past, there have been instances where coercive measures have been resorted to for compelling members of a Legislative Assembly to resign their membership.

श्रीमन्, हम संविधान में संशोधन करने जा रहें हैं ग्रौर यह 33 वां संशोधन है। इससे एक बात स्वत. प्रकट होती है कि संविधान में बार बार संशोधन करके हमने संविधान के महत्व को कम कर दिया है। संविधान में संशोधन यदि लाइटली .- 101

किये जाने की प्रिकिया चालू रही, तो इस संविधान के प्रति लोगों में जो श्रद्धा है और इस संविधान के माध्यम से लोकतंत्र पर जनता की जो श्रद्धा है, वह बार बार संविधान में संशोधन करने से समाप्त हो जायेगी।

क्या ही ग्रच्छा होता कि इस मंशोधन विधेयक को लाने के पूर्व सरकार की ग्रोर से एक स्टेटमेंट रखा जाता कि गुजरात में या विहार में किस किस तरह से कोहरसिव्ह मैथड्स ग्रप्लाई किये गए ग्रौर इन मैथड्स के प्रभाव मे ग्राकर किन किन विधायकों को इस्तीफा देना पडा।

उप-सभापिन जी, यह सब की जानकारी में है कि गुजरात में इस्तीफा देने वालो में गुजरात मंत्रिमंडल के ग्रधिकांश सदस्य थे।

गुजरात कांग्रेस पार्टी के प्रभावशाली सदस्यों ने त्यागपत्र दिया है । तो क्या ग्राज सरकार इस स्थिति में है कि वह कह दे कि श्री चिमनभाई पटेल, श्री घनश्याम ग्रोझा, श्री ग्राडाणी या श्री ग्रमुल देसाई ग्रीर ग्रन्य लोगों ने कोग्नर्शन के कारण त्यागपत्र दिया है ? गृह मत्रालय ने जो ग्रपना प्रतिवेदन दिया है उसमे किस-किस राज्य में प्रेसिडेन्ट रूल लागू किया गया है उस सन्दर्भ में गुजरात के बारे में केवल इतना सा लिखा है कि श्री चिमनभाई पटेल ने त्यागपत्र दे दिया ग्रीर इस कारण यहा प्रेसिडेशियल रूल लागू किया गया ग्रीर उसमे इस बात का कही उल्लेख नही है कि विधायकों को कोग्नर्शन के द्वारा त्यागपत्र देना पडा।

श्रव दसरा प्रश्न श्राता है बिहार का। श्रभी साम्य-वादी सदस्य बोल रहे थे। उन्हों ने केवल एक ही जानकारी दी है कि जनसंघ श्रौर सोशलिस्ट पार्टी के लोगौ ने त्यापत्र दिए हैं। जहां तक जनसंघ का प्रश्न श्राता है, किसी भी जनसघ विधायक ने कोग्नर्शन के कारण रेजिग्नेशन नहीं दिया। जहां तक सोशलिस्ट पार्टी का सम्बन्ध है, सोशलिस्ट पार्टी के नेतौश्रों ने भी बिल्कुल डिक्लेयर करके

कि हम त्यागपत्र देंगे भ्रपना त्यागपत्र प्रस्तुत किया है। तो कोग्रर्शन का मवाल कहां से पैदा हम्रा? इसीलिए मैं कहना चाहता हं कि यदि कोग्रर्शन है का पोइन्ट ऐसा महत्वपर्ण था जिससे संविधान में संशोधन करने की ग्रावश्यकता महसुस हुई तो, उपसभापति महोदय, मैं इस सदन से निवेदन करना चाहंगा कि सरकार को इस प्रकार का शक्तिशाली कमीशन नियक्त करना चाहिए था जो पहले इस प्रश्न की थोडवेयर इन्क्वायरी करता कि वास्तव में कोग्रर्शन हुन्ना है या ग्रागे जाकर कोग्रर्शन के चान्सेज है, लेकिन इस सम्बन्ध में न तो किसी भी प्रकार की जाच बिठाई गई ग्रौर न किसी प्रकार की जांच कराई गई। आज कहने को कहा जा सकता है कि कोग्रर्शन हम्रा। मबसे बडा प्रश्न एक है भ्रौर वह मैं समझता हं कि फंडा-मेंटल क्वेश्चन है कि आज निर्वाचन के बाद एक विधायक हो या लोकसभा का सदस्य हो उसका भ्रपने मतदाताओं से किस प्रकार का सम्बन्ध रहता है। चुनाव के दिनों में हम जाते है, काग्रेम पार्टी बाले भी जाते है, जनता के समाने किस प्रकार के वादे करते हैं, किस प्रकार का हमारा घोषणापत होता है ? उन वादों ग्रौर घोषणापत के ग्राधार पर ही, मैं समझता हं, ग्रधिकांश मदताता बोट नही देते । कुछ ग्रौर भी फैक्टर्स होते हैं जिनके ऊपर मतदान होता है, लेकिन यह भी एक प्रमुख बात है। जैसे 71-72 के चुनाव में लोगों के सामने एक हवा बनाई कि यदि कांग्रेस का राज श्रा गया तो गरीबी मिटेगी, बेकारी मिटेगी, भखमरी का कोई प्रश्न नहीं रहेगा। स्रब मै स्राज यह पूछना चाहता हूं कि जिस व्यक्ति ने मझ से यह कह कर वोट ले लिया . . .

श्री सीताराम केसरी (बिहार) : ग्रापसे वोट ले लिया . . . (Interruption)  $^{153}$   $^{-153}$   $^{-153}$ 

श्री भैरों सिंह शेखावत मुझ से मतलब है मतदाता। श्राप बुद्धिमानी से काम लें तो श्रच्छा है। तब श्राप मेरी बात भी समझ सकेंगे श्रौर बिहार की समस्या का भी समाधान कर सकेगे। दुर्भाग्य

# श्री भैरों सिंह शखावत]

यह है कि श्राप विहार पी सी सी के प्रेसिडेन्ट हैं श्रौर इसी प्रकार बिहार में समस्याएं उत्पन्न हो रही हैं।

मै यह निवेदन करना चाहता ह कि मैं एक मतदाता हं ग्रौर मुझको ग्रापने एक प्रलोभन दिया कि अमुक प्रकार का विकास का काम होगा, भ्रमक प्रकार की भ्रार्थिक नीतियां होंगी, श्रम्क प्रकार से बेकारी दूर होगी, अमुक प्रकार से खाद्याद्रन पर कन्ट्रोल किया जायेगा, लेकिन इन वादों ग्रौर घोषणापत्र के पश्चात् स्थिति बिल्कुल विपरीत हो जाती है तो मतदाता का किस प्रकार का ग्रधिकार है कि वह ग्रपने निर्वाचित प्रतिनिधि के ऊपर किसी प्रकार का कन्ट्रोल रख सके ? हमारे कांस्टीट्युणन मे इम प्रकार की व्यवस्था नहीं है ग्रौर इस कारण इस प्रकार की समस्याएं खड़ी होती है। कही यह मांग की जाती है कि विधान सभा को भंग किया जाय। विधान सभा भग करने के प्रश्न पर सरकार विचार नही करती तो विधायकों में प्रचार किया जाता है, विधायकों से निवेदन किया जाता है चंकि सरकार भग नही हो रही है, समस्यात्रों का समाधान नहीं हो रहा है इमलिए ग्राप लोग ग्रपने उत्तरदायित्व को पूर्ण करने में जो ग्रसफल हुए हैं उसके परिणामस्वरूप म्रापको त्यागपत्र देना चाहिए । वे त्यागपत्र देते नहीं । जब प्रचार होता है, मास मवमेंट चलता है तो उस मास मुवमेंट के कारण लोग धीरे-धीरे तैयार होते हैं और धीरे धीरे इस्तीफे देते हैं।

श्री इन्द्र दीप सिंह: माननीय सदस्य की सचना के लिये में ग्राचार्य राम मूर्ति की दो लाइन पढ़ देता हूं। ग्राचार्य राम मूर्ति जी श्री जय- प्रकाश नारायण द्वारा डिप्यूट किये गये थे उन्होंने कहा है —

"A student leader has reportedly announced a programme to confine Members of the Assembly in their houses and cut off their water and power supply from May 8 if they did not resign by that time. He is also reported to have said that . . ."

यह ग्राचार्य राम मूर्ति ने कहा है । श्राप इसको मपोर्ट करते हैं ?

"... that demonstrators would shout slogans throughout the night before the residences of legislators to disturb their sleep . . ."

This is from the 'Indian Nation' of May 4.

श्री भैरों सिंह शेखांबत: उप-सभापित जी, राम मूर्ति जी ने क्या कहा श्रौर क्या नहीं कहा, इससे विधायक इस्तीफा देंगे, यह मैं नहीं जानता। विधायकों की रात खराब की जा रही है, इस तरह से कोई विधायक इस्तीफा दें दे तो इस तरह के विधायक मैंने हिन्दुस्तान में नहीं देखे। श्राप इसे कोश्रर्शन मानकर चलते हैं? मारी रात विधायक को सोने नहीं दिया, वहां लाउड-स्पीकर लगाया गया, वहां पब्लिक मीटिंग हुई, नारेवाजी की यदि इसको श्राप कोश्रर्शन मानते हैं तो मैं समझता हू कि श्रापको श्रपनी बुद्धि से सोचना चाहिये इस से कोश्रर्शन की रोकथाम के लिये कांस्टीट्यूणन में श्रमेंडमेंट लाना चाहिये? यह बात मैं श्रापके लिये ही छोड़ता हूं।

श्राज वहां जनता के सामने समस्यायें खडी हैं **ग्रब वह मास-मवमेंट की शकल** ले तो उसका किस प्रकार उपचार किया जा सकता है ? मैं माननीय सदस्य की जानकारी के लिये बता दंकि केरल में 1957, 58, 59 मास मूवमेंट हुग्रा, बाद में कांग्रेस पार्टी उसमें शामिल हुई, वहां पर स्वयं स्वर्गीय प्रधान मंत्री जवाहरलाल जी नेहरू गये स्रौर स्राज की प्रधान मंत्री श्रीमती इन्दिरा गांधी गईं ग्रौर जाने बाद सारा ममला पार्लियामेंटरी बोर्ड में रखा गया और उस पार्तियामेंटरी बोर्ड के रेजल्शन की चार पंक्तियां मैं सदन के सामने रखना चाहता हुं। उसमें सर्कम्स्टांसेज का उल्लेख है कि किस प्रकार से लेबरर्स मवमेंट कर रहे है, किस प्रकार से अग्रिकल्चरिस्ट्स मूवमेंट कर रहें हैं श्रौर किस प्रकार में लोग जिनको ला एण्ड ग्रार्डर के नाम

पर विकिटमाइज किया गया है, किस प्रकार से वह मूवमेंट कर रहे हैं, उसकी भूमिका देते हुए पालियामेंटरी बोर्ड ने लिखा है:-

"The democratic way of meeting the situation is to have a general election in the State for the Assembly . . .".

श्रव यह काग्रेस पार्टी का लिखा हुग्रा है, यह कोई जनसंघ या सोशिलस्ट पार्टी का निर्णय नहीं है। तो उन्होंने यह स्वीकार किया है कि सास स्वमेंट को यदि फेस करना है तो उसका सबसे बिद्ध्या तरीका यही है कि दोबारा जनरल इलेक्शन कराये जायें। ग्रव में निवेदन करना चाहता हूं कि गुजरात में माम मूबमेंट था, गुजरात में दुनिया भर की लोगों के सामने समस्यायें थीं, इसिलये उन्होंने विधानसभा भग करने की माग की। मैं ग्राज ग्रापसे पूछना चाहता हूं कि जिस चिमनभाई पटेल की वकालन ग्राप करते थें कि चिमनभाई का प्रशासन बहुत ग्रच्छा है, चिमनभाई ग्रच्छी तरह से शासन चला रहे हैं, वह कांग्रेस में है क्या ?

श्री सीताराम केसरी: श्राप कोई चार्ज लाये उनके खिलाफ ?...

## . Interruption

श्री भैरों सिंह शैखावत : उप-सभापति महोदय, मै इसलिये कहना चाहता हूं कि जब तक चिमनभाई वहा के मख्य मत्री थे उस समय तक चिमनभाई के ग्रापने ढोल बजाये। लेकिन ज्यों ही चिमनभाई मख्य मत्री पद से हटे तो ग्रापने उनकी बुराई की, वही बुगइया की जो जनता उनके लिये कहती थी ग्रौर बरा कहकर उनको हटाना चाहती थी। जनता के कष्ट को ग्रापने स्वीकार किया, उसका समर्थन किया लेकिन समर्थन उसका किस स्थिति में किय ? ब्रादिमयों को गोली मारने के पश्चात, हजारों लोगों को घायल करने के पश्चात कई ज्यादा नकसान होने के बाद ग्रापने उमकी माग को स्वीकार किया । अरुका होता कांग्रेस गवर्नमेट में पहले ही बृद्धि ग्रा जाती ग्रौर श्राप मानते

कि चिमनभाई का प्रशासन गुजरात को गुडस डेलिवर नही कर रहा है, इसलिये उसको हटाना चाहियं। इसी प्रकार की स्थिति श्राज बिहार में हो रही है। बिहार में ग्रनाज की समस्या है, बेकारी हे, वहा दनिया भर की प्रशासनिक समस्याये हैं, वहां पर लोगों ने कई प्रकार के सधारों की मांग की है। तो श्रीमन. केमरी जी बतायेंगे कि ग्राप एक डिसिप्लेन्ड फोर्स है या क्या है ? ग्राज गफर को हटाने के लिये कौन ग्रान्दोलन कर रहा है ? ग्राज लैंलित नारायण मिश्र को हटाने के लिये कान ग्रान्दोलन ग्राज जगन्नाथ मिश्र के खिलाफ ग्रान्दोलन कौन कर रहा है ? क्या जन संघ है। वह काग्रेम पार्टी ग्रापस में लड रही है और कांग्रेस पार्टी में लोग एक दसरे पर चार्ज लगा रहे हैं और उन के चार्जेज का ग्रसर प्रशासन पर पड रहा है और वह जनता की तकलीफो का कोई नोटिस नहीं लेते । श्राप कांस्टीट्यमन में अमेडमेंट लाने के पहले अपने घर को देखें। श्राप के घर में जो श्राग लग रही है उस को श्राप वझाने की कोशिश करें। श्राज श्राप ने समाज किया। ग्राप ने जनता के सामने तोड फोड का आदर्श उपस्थित किया है, स्राप ने जनता के मामने डिफेक्शन का स्रादर्श उपस्थित किया है. ग्राप ने जनना के सामने करण्णन का श्रादर्<mark>ण</mark> उपस्थित किया है और लोक तंत्र में जिस प्रकार के ब्रादर्श सत्तारूड़ दल पेश करेगा उस का ब्रसर ममाज पर पड़े बिना नहीं रह सकता। तो श्राज ग्रावण्यकता इस बात की है कि ग्राप ग्रच्छे ग्रादर्श समाज के सामने उपस्थित करे। समाज का जो कोढ है ग्राप उस का समाधान नहीं कर पा होने पर निश्चित रूप से लोग गेसा इस विधेयक में उस एजीटेशन एजीटेट करेंगे । को कर्ब करने की बात चल रही है। पब्लिक तो एजीटेट करेगी । उस एजीटेणन के आधार

## [श्री भैरों सिंह शेखावत] 🛷 🦠

पर सरकार यदि समझदार है तो उस के माम मवमेंट को समझ कर, जनता की साइकोलोजी को समझ कर दबारा नये चनाव करायेगी श्रौर उस समय जो विधायक आज इस्तीफा दे रहे है वह मैदान में जायेंगे ग्रौर ग्रपनी नीतियों के ग्राधार पर जनता के बोट प्राप्त करने का प्रयत्न करेंगे। स्राप कहते है कि प्रेमीडेंट रूल हम नहीं कर सकते । श्राप ने प्रेमीडेट रूल य० पी० मे कैसे कर दिया ? ग्रांध्र में कैसे कर दिया ? मणिपर में क्यों कर दिया ? उड़ीसा मे क्यों कर कर दिया ? सब जगह कास्टीटयणनल काइसिस था। यह कौन लोग थे? क्या उस का कारण वहां की जनता थी? कांग्रेस के लोगों ने <mark>त्र</mark>ापस में लड़ कर कास्टीट्युशनल काइसिस पँदा किया । उस के कारण वहाँ कांस्टीटयुशनल क्राइसिम पैदा हम्रा। तो म्राप म्रपनी पार्टी के हितों के लिये कांस्टीट्युशन का सत्यानाश करना चाहते हैं ग्रीर ग्रगर ऐसा है तो बात दुसरी है स्रौर यदि स्राप स्रपने हितों के लिये ऐसा नही करना चाहते श्रौर समाज श्रौर देश के हित का कछ विचार करना चाहते हैं तो इस प्रकार के अमेंडमेंट की कोई आवश्यकता नहीं है। (समय की बंटी) मैं समाप्त कर रहा हं। ग्राज दनिया में केवल हिन्दस्तान में ही ऐसी स्थिति नहीं है, बाहर भी है। 1952 से ले कर म्राज 1974 तक कई बार इस बात की चर्चा हुई है कि देश में डिफेक्शन्स को रोका जाय। 1962 तक स्राप ने देखा होगा कि डिफेक्शन्स . जो कांग्रेस के पक्ष में हुए वह 57 से ले कर 62 तक 120 थे, 120 विधायकों को कांग्रेस ने ग्रपनी तरफ डिफेक्ट कराया ग्रौर 8 एम० पी० को कराया ग्रौर 1962 से 1967 तक 299 विधायकों को अपने साथ लिया और 17 एम० ्पोल० को डिफेक्ट कराया। 1967 के बाद 175 एम० एल० एज० को काँग्रेस ने अपनी तरफ डिकेक्ट कराया। किसी ग्रच्छे लोकतंत्र में सब से बड़ा कोढ़ डिफेक्शन का है। सरकार ने इस डिफैक्शन को रोकने के लिये 1968 में

एक कमेटी ग्रप्वाइंट की । उस को ले कर स्राज तक कोई कानुन नहीं बना। स्राप ने कहा कि हम ने सेलेक्ट कमेटी को यह मामला दिया है, लेकिन जो जरूरी प्राबलम था उस का कोई समाधान ग्राप के पास नहीं है। ग्राप ने देखा कि यदि डिफेक्शन्स जारी रहें तो उस का लाभ कोई भी उठा सकता है श्रौर उस लाभ के खातिर ग्राप इस कानन पर ठंडा हाथ रख कर बैठे है कि जब जरूरत होगी तब उस को पास करेंगे। उपसभापति महोदय, ग्रत में मैं यह कहना चाहता हुं कि यदि वोटर को इस बात का ग्रधिकार <mark>न</mark> मिले कि वह भ्रपने रिप्रेजेंटेटिव से जानकारी कर सके, यदि ग्राप ने उस के रिप्रेजेटेटिव को वोटर के लिये एकाउन्टेविल नहीं बनाया तो ग्राप को-ग्रर्सन से नहीं बच सकते। श्राप संविधान में ग्रमेंडमेट ले ग्रायेंगे उस का परिणाम यह होगा कि ग्राज जो स्पीकर या प्रेसाइडिंग ग्रफसर होता है उस का निर्णय ग्रंतिम होता है, उस का निर्णय लोक सभा में या विधान सभाग्रों मे माना जाता है ग्रौर उस पर पक्षपात करने का ग्रारोप वहत कम लगता है, लेकिन ग्राप ने इस प्रक्रिया से, संविधान को संशोधन कर के ग्रध्यक्ष का पद ग्रौर प्रेसाइडिंग ग्रफसर का पद कटोविशयल वना दिया है स्रौर स्राप देखेंगे कि कछ दिनों बाद स्राज हम स्रध्यक्ष को सम्मान दे रहे है, प्रेसाइडिंग ग्रफसर को जो सम्मान दे रहे है, वह उनको मिलने वाला नही है। ग्राप ने जिस प्रकार की व्यवस्था की है कि प्रेसाइडिंग ग्रफसर यदि सेटिस्फाइड हो, तो मै जानना चाहता हं कि ग्रब उन को किसी प्रकार की कोई जानकारी मिलेगी तो जिस प्रकार से वह उचित समझेंगे उस प्रकार से इंक्वायरी करायेंगे।

इसमें कोई प्राप्तीजर नहीं है कि इन्किनायरी के मातहत क्या होगा ? उनकी इन्फरमेशन का सूब क्या होगा ? किस लेबल पर इन्क्वायरी कराई जाएगी ? वहां यदि स्पीकर ने मना करना शुरू कर दिया तो स्पीकर को स्राप केवल विधान सभा, लोक सभा ग्रीर राज्य सभा में :109

कंटम्पटचुयस बनाने की कोशिश कर रहे है बित्क ह स्पीकर भी पब्लिक की नजर के भ्रन्दर उस पोस्ट पर भ्राज यह स्थिति ले कर बैठे हुए हैं कि उस पोस्ट पर नहीं रहेगे।

सभापित महोदय, मैं कांग्रर्सन के बारे में कहना चाहता हू । ग्राज यदि एक मैम्बर हटना चाहता है तो ग्राप यह कानून बनाएं कि स्पीकर माहब के पास हल्फनामा लेकर जाए और कहें कि ग्राप केवल त्याग-पत्र पर हस्ताक्षर कर दें ग्रीर फिर वह कोर्ट में जाकर उस हल्फनामें पर यह लिखाए कि उन्होंने इस्तीफा दे दिया । वह कोर्ट का इस्तीफा स्पीकर साहत्र पास करें । ऐसी हालत में इन्क्वायरी कराई जाए ।

उपसभापित महोदय, ऐसी स्थिति में मैं चाहूंगा कि जैसा विदेशों में, स्विटजरलैंड में, यू० एस० एस० ग्रार० में, रोमानिया में, पौलैंड में, बलगैरिया में, हंगरी में, चैकोस्लोवाकिया में, युगोस्लोवाकिया में रिकाल की व्यवस्था है उस तरह की व्यवस्था ग्राप भी रखें। मैं उस प्रासीजरल वातों में नही जाउंगा कि 70 परसैंन्ट, 10 परसैंट लोगों के हस्ताक्षर हों, मैं चाहूंगा कि सदन में बैठ कर इस बात पर विचार करें कि रिकाल में किस प्रकार की व्यवस्था कर सकते हैं। रिकाल की व्यवस्था में किस प्रकार के प्रासिजर प्रेसकाइब कर सकते हैं...

श्री गुणानन्द ठाकुर (बिहार) वहां का प्रजातंत्र कैसा है ? इलैक्टिड है या . . .

MR. DEPUTY CHAIRMAN: Shri Gunanand Thakur, he does not have any time. Please let him complete now.

श्री भैरों सिंह शैखावत : यदि श्रापको यह पता नहीं है कि यू० एस० ए० में किस प्रकार का प्रजातत्व है, यू० एस० एस० श्रार० में किस प्रकार का प्रजातत्व है तो मैं श्रापको बताकर समय बर्बाद नहीं करना चाहुगा। श्रीर यदि श्राप जरूरी समझें तो हाऊस में न बैठिए, बाहर श्राइए मैं श्रापको डैमोक्रेसी पर दो घंटे लंक्चर दें सकता हूं।

MR. DEPUTY CHAIRMAN: Yes, please conclude now.

श्री गुणानन्द ठाकुर : जनसघ ग्रौर जनतंत्र क्या एक ही है ? मैं यह पूछ रहा था।

श्री भैरों सिंह शेखावत . मै निवेदन कर रहा था कि यु० एस० एस० ग्रार० में या जितने भी सोगलिस्ट कंटरीज है उन कंटरीज में रिकाल की व्यवस्था है। मैं कहना चाहता हूं कि जितने डैमोक्रेटिक कटरीज है उनमें रिकाल की व्यवस्था है तो यहा हिन्द्रस्तान की जनता को उससे क्यो महरूम रखा जाए। म निवेदन करना चाहता ह कि ग्रगर ग्राप कोग्रर्मन का डिसिजन ले तो गुजरात में जैसा हाल हुआ और विहार में होने वाला है तो भ्राप लोगों के हाथ बंद नहीं कर सकते । स्राज उनके मन में कई प्रकार की कान्तियां हैं, उनमें रोष है, । स्राज बिहार के लोगों को रोटी चाहिए । वहां की समस्यास्रों का समाधान ग्रगर ग्राप चाहते हैं तो मै समझता ह (समय की घंटी) मै चाहूंगा । मै इस विल का विरोध करता हं ग्रौर माननीय सदस्य, साम्यवादी दल ने जो वात कही ग्रींग जनसंघ का नाम लिया यह पूछा कि जनसूघ के लोग पार्टी पालिटिक्स में विश्वास रखते है या नही । मैं इनकी जानकारी के लिए बताना चाहता हूं कि हम पार्टीलेख के पक्ष में नहीं है। जब भी हमें ग्रवसर मिला है तो हमने यही सोचा है कि पार्टी की स्थिति किस प्रकार से सुधारी जाए। दुर्भाग्य है कि एक छव कांग्रेस पार्टी का राज चला ग्रा रहा है इसलिए पार्टी की पोजिशन को सुदृढ़ न कर पाए । मै अधिक न कह कर यहीं समाप्त करता हू 💃

श्रीमती कुमुदबेन मणिशंकर जोशी (गुजरात) : उपाध्यक्ष महोदय, इस सदन के सामने संविधान (तैतीसवां संशोधन) विधेयक पेश किया गया है में उसका हार्दिक स्वागत करती हूं। उपाध्यक्ष महोदय, इसका मैं इसलिए हार्दिक स्वागत करना चाहती हूं कि इस देश

## [श्रीमती कुमुदबेन मणिशंकर जोशी]

की लाखों, करोड़ों जो गरीब जनता है जिसका विकास करना होगा, प्रगति करनी होगी और वह लोकशाही शासन के द्वारा ही हम कर सकते हैं। इस लोकशाही पद्धति को बचाना होगा, उसकी रक्षा करनी होगी और वह हम इस संशोधन के माध्यम से कर सकते हैं। सरकार ने संशोधन पेश किया है इसके लिए मैं सरकार को धन्यवाद दूंगी।

उपाध्यक्ष महोदय, गुजरात ग्रौर बिहार के बारे में बहुत सी बातें कही गई । मै भी गुजरात के बारे में कुछ बाते कहना चाहती हूं। गुजरात में जो कुछ हग्रा वहां श्राग लगाई गई, श्रौर लोक शाही के नाम पर जो हुआ है, वह न तो जन आंदोलन था, न रोटी के लिए ग्रादोलन था, न भ्रष्टाचार उन्मलन के लिए भ्रादोलन था । गुजरात की सरकार ने जो बचन दिए थे लोगां को, ग्रपने चुनाव मेनि-फेस्टो में जो वचन दिए हुए थे, उसके मुताबिक वहां की सरकार लैंड सीलिंग का बिल मिनिमम वेजेज टुलेडलैंस लीबरर्म का बिल लाई 🖍 थी । गुजरात के जो विपक्ष में बैठे लोग थे उन्होंने हर क़दम पर रुकावटें लाने की कोशिशें उनको गरीब जनता के लिए कोई तड़पन नही थी । उपसभापति जी, जो भी गुजरात मे हुग्रा, मै समझती हूं , जब गुजरात में विपक्षी दल फस्ट्रेट हो गया, निराश हो गया, तब उनकी निराशा और फस्ट्रेशन मे से यह बात निकली । ग्जरात का श्रांदोलन इसलिए भी मै जन ग्रांदोलन नही कहती हं कि उसमें छोटे छोटे बच्चे ग्रौर युवा लोग थे, कुछ बड़े बड़े प्राध्यापक थे ग्रौर थोड़े से विपक्षी दल के लोग भी गुजरात के आंदोलन मे थे। श्रगर वह श्रांदोलन 7 दिन श्रीर ज्यादा चलता ो गुजरात की जनता उसका ठीक तौर से जवाब देती इसीलिए कि वह जन ग्रांदोलन नही था, बह रोटी के लिए म्रांदोलन भी नहीं था। गुजरात को सरकार जब वहां के गरीब लोगों के लिए वहां के पिछड़े हुए लोगों के लिए भारत सरकार के साथ मिल कर बहुत ज्यादा तादाद में ग्रनाज ला रही थी ग्रौर उसका डिस्ट्ब्यूशन करा रही थी, तब मुझे पता है-मैं साक्षी थी-वहा **ग्रांदोलनकारी हर कदम में रुकावटें लाना चाहते** थे, हर रोज बध का एलान करते थे, हर रोज द्कानें जलायी जाती थी स्रौर इसी वजह से गुजरात सरकार लोगो तक स्रनाज नहीं पहुंचा सकी ग्रौर जब लोगों के पास ग्रनाज नहीं पहु-चाया जा सका तो इन म्रांदोलनकारियों ने उस डिस्ट्ब्युशन सिस्टम में गुजरात सरकार को भी तंग किया। गुजरात में जब ग्रांदोलन चल रहा था तब मैं भी बड़ी दुखी थी ग्रौर मैंने रविशंकर महाराज को चिट्टी लिखी; मैने उनको एक बात यह निखी थी कि जब गुजरात में स्रादोलन चला तो श्रापने शाति सेना की रचना क्यों न की, जब गुजरात में श्रांदोलन चल रहा था तो रविशंकर महाराज ने क्यों इस स्रांदोलन का नेतृत्व नहीं लिया ? ग्रौर ग्रगर इस नेतृत्व को लिया होता तो भ्रष्टाचार के खिलाफ जो बात चल रही है, उसमें हिन्द्स्तान को मार्गदर्शन मिला होता ।

उनका जवाब भी ग्रा गया है।

दूसरी बात वहां चल रही है सर्वोदय के नाम से । सर्वोदय का एक सम्मेलन गुजरात में थोड़े दिन पहले सावरमनी ग्राश्रम में हुग्रा था। इस सर्वोदय सम्मेलन में दादा धर्माधिकारी भी वहा हाजिर थे ग्रौर दादा धर्माधिकारी ने सर्वोदय के काम सारे जीवन में किया है इसलिए में दादा धर्माधिकारी के कुछ शब्द यहां रखती हूं, ग्रख़बार में भी ग्राया है:

"जब कोई नेता प्रवर्तमान परिस्थिति का ग्रंपने लिए लाभ उठाना चाहता है तब वह सामाजिक जीवन का सर्वश्लेष्ठ श्लब्दाचार है। इन्दिरा जी का राज्य चौपट हो जाय, तो उसका विकल्प क्या है? क्या करुणानिधि उस का विकल्प है? युवा पीढ़ी याद रखें कि तमिलनाडु के श्लब्गतावाद श्लांदोलन में

युवा पीढ़ी भी है। क्या भ्राप लोग इन्दिरा
जी के स्थान पर सैन्य शासन लाना चाहते
हैं? या कोई पडौसी राज्य का शासन
ें लाना चाहते हैं ?"

जब चिमनभाई की सरकार ने इस्तीफा दे दिया तो विपक्षी दलों ने बहां की युवा पीढ़ी को गुमराह क्यों किया । उनका एक काम यह होना चाहए था कि युवा पीढ़ी की शक्ति को कालेवाजार. रिश्वतखोरी, भ्रष्टाचार श्रनिष्टों को समाप्त करने में लगानी श्रावश्यक थी । लेकिन विपक्षी नेताग्रो ने उनकी शक्ति को विधान सभा विसर्जन के गलत रास्ते पर मोड दी ग्रौर गमराह युवाग्रों ने विधान सभा के सदस्यों को भ्रपना निशाना बनाया । उन्होंने क्यों इस्तीफा दे दिया है ? उसमे पहले इस्तीफा क्यो नहीं दिया ? लेकिन मत समझिए गुजरात की जनता के दिमाग में ये मारी बातें नही है, यह मत समझिए वे गुमराह हैं। गुजरात की युवा पीढ़ी गुमराह हुई है लेकिन गुजरात के वोटर्स गुमराह नहीं हुए है।

ग्रभी यहां के एक माननीय सदस्य ने बताया कि विधान सभा के मदस्यों का रेजिंगनशन किस तरीके में हुग्रा। मैं भी वहीं थी और मेरे घर में रात को एक बजे हाईजें क की हुई बस ग्राई। उन बच्चों की उम्र 18 साल से 20 साल तक की थी। वे बच्चे करीब एक बजे मेरे घर ग्राये थे। मैंने उनसे पूछा तुम किस लिए ग्राये हो और क्या करना चाहते हो। उन्होंने कहा कि हमें इस्तीफा चाहिये। मैंने पूछा किस लिए इस्तीफा चाहिए और ग्रापका प्रोग्राम क्या है और मैं तो इस्तीफ की बात को नही मानती हू। उन बच्चों ने कहा कि इस्तीफा दीजिये और इससे सारे हिन्दुस्तान में हमारा नाम हो जायेगा। मैंने कहा कि मैं इस्तीफा नहीं दूंगी।

श्रीमन्, गुजरात विधान सभा के सदस्यों पर जो श्रत्याचार हुए वह बहुत ही दर्दनाक है श्रौरमेरी समझ में यह बात नहीं ग्राई कि गवर्नमेट ने अपने रिकार्ड में या मंत्री जी ने अपने बयान में इस चीज को क्यों नहीं दिया। लेकिन मेरे पास तो सारे रिकार्ड माजूद है। वहा पर विधान सभा के सदस्यों के अपर जो अत्याचार हुए, मैं समझती हूं कि लोकशाही को खत्म करने के लिए क्या यह काफी बात नहीं थी? वहां पर विधान सभा के सदस्य बद किये गये। विधान सभा के सदस्य बंद किये गये। विधान सभा के सदस्य को न विजली दी गई, न उनको अनाज दिया गया और न ही उनके बच्चों को घर से बाहर निकलने दिया (शेम, शेम) तो मैं यह जानना चाहती हूं कि क्या इस तरीके से इस देश में लोकशाही में, श्राप्टाचार खत्म होने वाला है? इस प्रश्न के बारे में सदस्यों को स्वयं सोचना चाहिए।

श्रीमन्, एक भवाल में इस सदन के सम्मानित सदस्यों के सामने उखना चाहती हूं। एक हमारे भाई श्री रतू भाई ग्रदानी थे। वे बड़े बुजर्ग विधान सभा के सदस्य हे। वे मिनिस्टर भी रह चुके हैं ग्रीर वीमार पड़ गये थे। उनका मिविल ग्रस्पताल में ट्रीटमेंट हो रहा था। तो जो ग्रान्दोलनकारी थे वे उनके वहां टूट पड़े। उनके साथ जो ग्रत्याचार हुए उसके लिए मेरे पास शब्द नहीं हैं ग्रीर नहीं इस संशोधन विधेयक ने इस तरह के ग्रत्याचारों को रोकने की ही कोई व्यवस्था की है।

इसी तरह से वहां के छात श्रांर विधान सभा के मेंम्बरों के घर गये श्रौर उनके घर का घेराव किया । उनकी विजली, खाना श्रौर दुसंरी मुविधाए बद कर दी । लेकिन उन लोगों ने कहा कि हमें कांग्रेस पर विश्वास है श्रौर उन लोगों ने इस्तीफा नहीं दिया । उन लोगों ने कहा कि हमें हिसात्मक कार्यवाही से नफरत है श्रौर कांग्रेस नेतृत्व पर विश्वास है ।

श्री मन्, मैं यह कहना चाहती हूं कि गुजरात में जो कुछ हुग्रा उसमें किस का हाथ था ग्रौर उसमे ज्यादा मे ज्यादा नुकसान किन को हुग्रा। विधान सभा को भग करने से वहा पर भ्रष्टाचार

 $q_{\star} =$ 

खत्म करने का ग्रान्दोलन ग्रागे नहीं बढ़ा। भ्रष्टाचार श्रान्दोलन के साथ-साथ वहां के छात्रों ने वहां की विधान सभा को भंग करने का ग्रान्दोलन छेड़ा। इन सब का नतीजा यह हुग्रा कि जहां के छात्रों को बिना परीक्षा दिये ग्रागे दर्जे में बढ़ा दिया गया ग्रौर यही उनकी सब से ज्यादा सिद्धी हुई। उनके इस ग्रान्दोलन से न वहां पर भ्रप्टाचार ही खत्म हुग्रा ग्रौर न उसमें कोई कमी ग्राई।

उपसभापित जी, मैं श्रापका ज्यादा समय लेना नहीं चाहती हूं, लेकिन मैं यह कहना चाहती हूं कि गुजरात में जो नाटक हुग्रा वही नाटक ग्रव विहार में भी खेला जा रहा है। इसके बाद ग्रगर यह वहां पर कामयाब हो गया तो इसको दूसरे राज्यों में भी खेला जायेगा। लेकिन मैं यह निवेदन करना चाहती हूं कि हम इस नाटक को ग्रब यहीं पर खत्म कर देंगे ग्रौर इसको ग्रागे नहीं बहुने देगे।

स्रभी मैं स्रखबार में पढ़ रही थी। हिन्द्स्तान ग्रखबार 6 मई का है ग्रौर इसमें यह समाचार लोकवाणी में छवा है। उस ग्रखबार में "श्रष्टाचार" के सम्बन्ध में लिखा गया था । उसमें यह लिखा था -- परन्त् यह जानने की तकलीफ कोई गवारा नही करता कि भ्रष्टाचार के लिए वास्तव में दोषी कौन है ग्रौर उसका मुल कारण क्या है। कम्भ पर्व की वजह से हरिद्वार ग्राने के लिए हैजा का टीका लगवाना सरकारी तौर पर श्रनिवार्य होने से गुरुकुल कांगड़ी के उत्सव पर ग्राने के लिए मेरे मित्र ने टीका लगवाया, परन्त टीका लगवाने से उन्हें ज्वर हो गया जिस के कारण वे उत्सव में नही जा सके। बाद में एक संसद सदम्य महोदय से जो स्रार्य समाजी होने के साथ-साथ एक ऐसी पार्टी के सदस्य हैं, जो भारतीय संस्कृति की परम पोषक होने का दावा करती है. जब उन की भेंट हुई तो संमद महोदय ने कहा, पंडित जी, हम से कहा होता, तो हम टीका लग-वाये विना ही उस का प्रमाण-पत्न ग्रापको दिलवा

देते। जब हमने यह घटना सूनी, ऋखबार में ग्राया, तो सोचा, लो ये भी भ्रष्टाचार में सहा-यक है। अब आप ही बतलाइये कि भ्रष्टाचार किस तरह से मिट सकता है। जो लोग भ्रष्टाचार के खिलाफ ग्रावाज उठाते हैं, वे ही भ्रष्टाचार करवाते हैं ग्रौर उसको ग्राश्रय देने है । (शेम, शेम) श्रीमन्, इस तरह से सारी बातें हुई हैं श्रीर मै समझती हूं कि हम लोगों को इस देश में लोकशाही को बचाना होगा । इस देश से भ्रष्टाचार को खत्म करना होगा। हमे अपने नियमों में स्रामल परिवर्तन करने होंगे ताकि इन समस्याग्रों को खत्म किया जाय । चाहे कोई भी पार्टी हो, जनसंघ वाले हों, कांग्रेस (ग्रो) वाले हो, सब को इस कार्य को करने के लिए दिलो-जान से कार्य करना होगा ग्रौर श्रपना पूरा-पूरा योगदान देना होगा । जब हम इस तरह की बात करेगे तब ही इस देश से भ्रष्टाचार खत्म हो सकेगा ग्रौर लोकशाही के माध्यम से लाखों गरीब जनता के कार्यक्रम को कर सकेंगे ग्रौर उनको जीने के लिए ज्यादा सुविधा दे सकेंगे ।

(33rd Amdt.) Bill, 1974

DR. K. NAGAPPA ALVA nataka): Mr. Deputy Chairman, Irise to speak on the Constitution (Thirtythird Amendment) Bill, 1974. Thirtythree amendments in twenty-four years to the sacred document of our country! This is a Bill further to amend the Constitution of India. It has been passed in the Lok Sabha in spite of vehement protests from the Opposition. Because of the political motive inherent in it, it has been pushed through in haste. It is definitely for the political survival of the ruling party, for immediate gains, wilfully forgetting the damage that will be done to the working of parliamentary cracy. The amendment of Articles 101 and 190 concern the Centre and the States, and the concerned Presi-Officers, the Speakrs and the Chairman. This is being forced on them without going through the

democratic norms  $\mathbf{of}$ consulting them. This Act fixes on the Presiding Officers a speial responsibility of holding an enquiry and determining whether the resignation is voluntary or forced. There is no doubt that their findings will be subject to a judicial review, which will undermine the dignity of their office.

The Presiding Officer will be put the embarrassing position of to starting an enquiry on the information given by the Government, or by newspaper reports or hearsay and decision will ultimately be on the views of the Government.

#### Vice-Chairman The (Shrimati Purahi Mukhopadhyay) in the Chair]

The Speakers and the Chairman mostly have been trying to be impartial and were maintaining the dignity and decorum of the Houses in spite of their leanings towards the ruling party. Why make the Presiding Officers act like committed agents of the ruling party.

This legislation is unnecessary, unwanted, and it is thoroughly incomplete. The amendment seems to be a design to provide constitutional shield to the Members of ment or the Members of the Legislatures belonging to the ruling party. The Government and the ruling party have become nervous after they were forced to bow down to the mass upsurge and people's will and dissolve the Gujarat Assembly. The happenings in Bihar on the lines of Gujarat are further frightening recourse them and they take changing the laws to suit their repressive meaopportunism and sures. This is a wrong approach in democracy, not caring to know the realities of the situation in Indiathe poverty, misery, inequality with their attendant ills and evils. challenge is essentially economic and

political, because the demand for the dissolution of the Gujarat ture by the students, the intelligentia and the masses acquired support and gathered momentum mainly because price rise of essential commodities and shortages and misrule, mal-administration and massive corruption had cumulatively produced widespread unrest. This challenge has to be met by setting things right and getting the willing cooperation of the people.

If today there is utter confusion, misery, frustration and anger along with political chaos and near-economic ruin, it is because of the mistakes of the past having the cumulative effect. I will go to the extent of saving it is because of the economic crimes and political sins committed by most of the privileged politicians of the Congress since independence. Everything was being considered in terms of politics and for political ends, for immediate or temporary gains. All attempts and all sorts of methods to win in the elections, votecatching devices by appeasement, temptations and bribery were made. Economic decisions were taken on political grounds. Promises were only made but not kept up. People's expectations were raised by slogans and gimmics. After coming to power, every attempt and method with corrupt practices was made to continue in power for ever.

There has been politics of convenience and opportunism. But now it is politics of adventurism and politics of survival. Survival of democracy and protection of freedom are far more important than the survival of individuals or parties. Country's interest should be foremost.

#### 4 p.m.

The ruling Congress had a massive mandate of the people. What is the position today? Most of the Governments stand discredited. Poverty and

#### [Dr. K. Nagappa Alva]

miseries of the people are increasing. Imbalances, disparities and inequalities are increasing. They have failed in giving honest and efficient administration. There is top-heavy administration. Almost all the departments are overstaffed. The old belief that legislative majorities, manipulated or purchased will sustain political stability is exploded. Uttar Pradesh going under President's rule dissolution of the Assembly are monumental examples. Socio-economic well-being of people is the only answer.

The strike by the railwaymen and strike call given by the leaders of the Central Government employees, L.I.C. employees and bank employees in sympathy with them, should be and a warning to eye-opener those in power. What are their demands? Some of them are impossible demands. A strike of this magnitude touching all aspects of life will further increase price rise, shortages and miseries of the people. The political labour leaders have been pampered. With all their difficulties. these organised sectors, in the name of the so-called trade union rights, are the most privileged and protected sections in our country, and most of the problems have been created by them only exploiting the weaknesses of the ruling party. dreadful contagion of asking for more and more and working less and less and again asking for parity payments and bonus and overtime laziness and indiscipline fast. I hold the present spreading rulers and the leaders of this country responsible to this great tragedy -this sacred land, the source of spiritual science and rich cultural heritage, to be considered as a country with mass illiteracy, mass unemployment and mass poverty and misery and large section of people living under inhuman conditions,

We have to look into the causes of the present day maladies and try to find remedies. To solve some of these man-made problems and difficulties there is need for amending some of the Articles of the Constitution and also introduce certain new Articles. There is great urgency to to do it. It is high time that the Preamble of our Constitution is respected and the Administration of the country is geared up.

There is no purity in our politics and administration. It is adulterated politics. What a tragedy. We are to learn lessons about the functioning of democracy from those who have divided loyalty and from those who have no basic faith in democracy.

To make the rulers understand whether the management should have the right to manage we wanted Air Marshal Lal, an ex-Military Commander who led the country to victory, A great lesson indeed but whether the lesson will be learnt by the ruling party is the question.

Right to strike, insult, humiliate. paralyse the management, administration or government; for whom is this right? Only those who do not have this kind of right are the police, the military and the toiling farmers in the rural India. In truth, they are the real patriots, they are saviours. Should not these sectors of society, organised sectors, be brought under control so that they may be made to realise their duties and responsibilities in the larger interest of the country by proper legislation and amendment of the Constitution? What has happened to our wisdom and vision? Are our leaders so weak? Are our rulers so weak? No. they are strong. But they have weakened by their inaction and themselves misrule. The nation's survival with political stability is possible, only with socio-economic well-being

progress of the people and meeting their basic minimum needs and providing equal opportunities for all.

Shrimati Indira Gandhi, our Prime Minister, is the supreme leader of her party and I also admit that she is the supreme leader of our counwith the massive mandate of 1971 and 1972, and now having assumed almost absolute power. Painfully I must submit to this august House that she has failed in giving good governments and honest administration because of her followers infiltrators, most of whom brought discredit to her, and a good themmany of them have proved selves to be a liability rather than her and her party. I an asset to know she has the capacity and she only can do what is needed at this critical juncture and exploding situation. The only thing is, she must make up her mind and take a decision. This is a God-given opportunity for her. If she fails to take a decision and act, act in the living present, the people of India will take a decision by the force of circumstan-With prayers, I appeal to the Prime Minister to act and save democracy and India.

What has happened to the anti-defection Bill? Was it not more urgent in the interest of democracy? Is there no urgent necessity to amend the election law and bring about the desired election reforms? It is a disgrace to the country, the way money for elections is collected by political leaders and political parties. The only way of saving the country from the present socio-economic-political chaos is to have a national incomeprice-wage policy. This has to be worked out immediately and put into force. The Preamble of our Constitution has to be respected and necessary amendments to the Constitution should be made.

The power that is enshrined in the Constitution in Part XVIII, Emergency Provisions, article 360(b) should be made use of now. The article says:

"It shall be competent for the President during the period any proclamation issued under this article is in operation, to issue directions for the reduction of salaries and allowances of all or any class of persons serving in connection with the affairs of the Union, including the Judges of the Supreme Court and the High Courts."

I make a special appeal to the President, who is about to retire, not to give assent to this Constitution (Thirty-third) Amendment Bill, 1974, but to give a directive to the Government to take up immediately the other more important amendments and the measures necessary to make this country strong and great. Thank you.

DR. V. A. SEYID MUHAMMAD (Kerala): Madam Vice-Chairman, I support the Bill and I do so for sound and solid reasons. The primacy and the supremacy of free will and free consent are some of the fundamental principles which govern any civilised society in a democracy. A negation of these principles leads to tyranny, leads to dictatorship, leads to Fascism. That is why it has been accepted as the fundamental principle of law that any act by a person is valid only if it is done under free will and free consent. Anything which has been done under coercion, fraud, etc., is considered to be not valid in law.

That being the position, that being the fundamental basis of today's amendment, I do not know why the Opposition is opposing this, unless they have abandoned in their frustration all values, all fundamental

[Dr. V. A. Sevid Muhammad] principles of civilisation and all fundamental principles of democracy. why I am really surprised should have to oppose this Bill. The reason for bringing this Bill has been given in the Statement of Objects and Reasons. For some time those politicians, those political parties, those individuals, who had been rejected consistently and persistently by the electorate, they have found undemocratic methods and unparliamentary methods and even fascist methods are only left to them to reach anywhere near power. That is the only reason why they are opposing this Bill. Recently in Gujarat and other places representatives of the people, freely elected representatives of the people had been compelled under coercion, under various forms of force, compelled eyen by putting them to starvation, denying them the primary necessities of life, to resign their membership of the Legislature. Do you think that this is a game which you alone can play simply because certain parties can hire goondas and with their help hold the elected representatives to ransom? Do you think that that is the sure way to power? Do you think that else can do that? Suppose one of the Opposition Members today, when he goes to his flat, is confronted by some hired goondas and compelled to resign his membership of this House, what will be his reaction? Why do you think that this game can be played only by you? But I can assure you, being wedded to non-violence and democratic methods, we won't repay in the same coin. But perhaps they seem to have this confidence that the Congress won't repay in the same coin. That is why thev have begun to think that these undemocratic methods, this goondaism, are monopoly their and that they are safe as long as the Congress is a party of principles. Tomorrow if one of their members, or tonight one of their members, is compelled to resign, what

will be his reaction. Will he say 'no'? He will raise a hue and cry that will rebound from the margents of the sky. They will not keep quiet. They will resort to all possible methods and say this is Congress goondaism, this is negation of domocracy this is this, that and so on. So let us be sensible about it. Simply because some of them have resorted to these methods and succeeded in compelling the resignation of some of the MLAs, they should not think that tomorrow the same thing will not happen to them. The same goonda elements will rise against you. But I can assure you, they will not be ours. We will fight you by democratic methods in the House by bringing the necessary amendment to the Constitution so that this sort of things will not happen in country. We will fight you by appealing to the good sense of the people. We will appeal to the people who been consistently giving us their mandate. And we have confidence in the people, and they have confidence in us. The people have rejected you for years together, for a period of a quarter of a century. You have lost the confidence of the people and their support. It is, therefore, that you find that this is the only method by which you can fight. Of course, there are some difficulties. Tomorrow suppose some people decide to get rid of a Socialist MLA. What does he do? He will immediatly face two problems. One is as to when exactly he is a socialist or who exactly is a socialist. For the last so many years socialists have themselves, re-split themselves and re-formed and that process was going on. So it is absolutely impossible to find out who is a socialist. Today you are in the PSP, tomorrow SP, the day after you are found in the BKD. Now how is one to whether you are a socialist or not? This process of combination, permutation, this sort of thing goes on.

It will be impossible to locate who exactly is a BKD Member so that once this sort of combination permutation goes on, they think they are safe and they can play a game of hide and seek.

I would like to say one thing more. this stage probably it may be too late to say that. The other day when the law Minister was moving the Bill in the Lok Sabha, a suggestion seems to have been made whether, according to the wording as it stands today, it should be justiciable before a court of law. The answer given seems to be that even before the amendment came that was justiciable. I agree fully to that. But do the Government want that this matter should really be justiciable? If they do not desire that it should be justiciable, then there is no question like that. But my suggestion, even if it is rather late, is this. It is a well known principle that jurisdiction of a court will not be ousted specifically said so. But do you want the entire matter to be litigated before a court of law? This is one thing what worries me.

The Bill has come because of certain situations which arose recently in some parts of the country as a result of certain activities have already been referred to. Many M.L.As. have had to resign. those M.L.As. who have already resigned? It is a well known principle that unless this Constitution Amendment is given retrospective effect, those M.L.As. who have resigned will continue to be as resigned M.L.As. and they will cease to be M.L.As. Do the Government think that we need not worry about those who have already resigned? This is the second point that worries me.

While fully supporting this Bill, I am a little worried only about these two points. One is about the possibility of prolonged litigation since it is suggested that it is justiciable. The other is, what will happen to those M.L.As. who have been compelled to resign? What will happen to them?

श्री राजनरायण : माननीया, इस समय जब संविधान (सैंतीसवें) मंशोधन विधेयक पर विचार हो रहा है, तो मैं सदन के सदस्यों से विनम्रतापुवर्क निवेदन करूंगा कि वे संवैधानिक पहल पर बात करें। मैं देखता हं, यहां पोलिटिकल स्पीच हो रही है...

श्री एन० पी० चौधरी (मध्य प्रदेश) : यह बहत प्रसन्नता की बात है कि स्राज ये पोलिटिकल स्पीच नहीं करेंगे ।

श्री राजनारायण: मैं इसको 2 भागों में विभा-जित करूंगा। पहले तो मैं इसके संवैधानिक पहल पर श्राऊंगा । इसके बाद जो पोलिटिकल एस्पेक्ट है उस पर । संवैधानिक पहल इसका यह है कि यह विधेयक अपने आप में असंवैधानिक है, यह संविधान की भ्रवहेलना है; क्योंकि जो एक सदस्य का फण्डा-मेंटल राइट, मौलिक ग्रधिकार है, उस मौलिक श्रधिकार को यह विधेयक खाना चाहता है, छीन लेना चाहता है । कैसे, उसको हम एक-एक करके बताएंगे। दूसरी बात यह है कि अगर आपके पास हमारा त्यागपत चला गया है, श्रौर हम यह समझते हैं कि हमने कोग्रर्शन से दिया है, तो माननीय कहां-कहां से हम ग्रापको खबर देंगे कि हमारा यह त्यागपत्र जबर्दस्ती दबाव में ले लिया गया है; भ्राप उसको न मानिएगा । यानी, त्यागपत्न दें हम श्रौर उसकी जांच करे ग्रध्यक्ष-यह दुनिया की किसी ज्युरिसप्रडेंस में ऐसा हुआ है ? अगर हमने त्याग-पत्न दे दिया है, अगर वह त्यागपत्न हमने जबर्दस्ती से दिया है, दबाव में श्राकर दिया है, तो हमको यह हक़ है कहने का कि हम ग्रध्यक्ष या उपाध्यक्ष से या सभापति से कहें कि हमारा त्यागपत्र जबर्दस्ती में लिया गया है, इसे स्वीकार न किया जाए। यह एक सामान्य पद्धति है. जिसको यह विधेयक छीन

## [श्री राजनारायण]

ले रहा है। तो मैं चाहता हूं, जो एक इनिशिएटिब है, जो एक विधान मण्डल के सम्मानित सदस्य का अधिकार है, उस अधिकार को यह विधेयक छीन ले रहा है, इमलिए इस विधेयक को पूर्णक्षेण वापस कर दिया जाना चाहिए।

दूसरी बात यह है कि एक सदस्य की गरिमा होती है, महिमा होती है ग्रौर उम गरिमा ग्रौर महिमा को श्राप पूर्ण रूप से नष्ट करने जा रहे हो । ग्रब क्या होगा मान्यवर । ग्राप ग्रव्यक्ष पद पर विराजमान है । ग्रगर ग्रध्यक्ष का इस्तीफा मांग लिया तो उसे जबर-दस्ती भी कहा जा सकता है । तो उस जबरदस्ती को कौन देखेगा। इस विधेयक में कहीं यह बात आई है कि ग्रगर ग्रध्यक्ष का इस्तीफा ले लिया जाय तो फिर उस ग्रध्यक्ष के इस्तीफें को कौन देखेगा। तो मैं यह कहना चाहता हूं कि यह विधेयक ग्रधुरा है ग्रौर उसका श्रर्थ नहीं है, कोई सेन्स नहीं है । हमारे एक मिल जो पूना के हैं श्री गोखले साहव, उनके डिपार्टमेंट ने जिस तरह की बात उनको पेण कर दी, उसको वे मान लेते हैं ग्रौर यहां पर पेश कर देते हैं।

श्रीमन्, ग्रब ग्राप देखिये कि क्या विधान सभा का मेम्बर किसी श्राफिसर का सबार्डिनेट है। यह तो ऐसा हो रहा है कि कोई कलक्टर है ग्रौर उसके चपरासी ने इस्तीफा दे दिया है ग्रौर क्लेक्टर उसकी जांच करने के लिए बैठ गया है कि इस्तीफा सही हैं या नहीं है ? विधान सभा के सदस्य किसी के भी सबार्डिनेट नही है। विधान सभा के जो सदस्य है वे जनता द्वारा चुने जाते है स्रौर उनके प्रति-निधि हैं। इसलिए विधान सभा के मेम्बरों के ऊपर इतना स्रविश्वास करना एक लगी बात है, अप्रगर हम विधान सभा के मेम्बर चुने लिये गए है, तो हमे डरना नही चाहिये। द्निया की कोई ताकत नहीं है कि जो हमारे से इस्तीफा ले ले, जब तक कि हम स्वेच्छा से देने के लिए तैयार न हों। हम मर् मिटेंगे, दुनिया से उठ जायेंगे, लेकिन किसी के दबाव में ग्राकर विधान सभा से इस्तीफा नहीं

देगे। जो इस तरह की बात करता है, वह विधान सभा का सदस्य बनने के लायक नहीं है। उसको तो हटा दिया जाना चाहिये। क्योंकि जब विधान सभा का मेम्बर होते हुए वह इतना भयभीत, स्रातंकित होगा, तोंगिकर वह कानून क्या बनायेगा। वह तो डर से कानून पारित करेगा। तो मैं कहना चाहता हू कि इस तरह का जो विधायक होगा वह एन्टी पीपुल और एन्टी कांस्टीट्यूशन होगा। इस तरह का विधायक संविधान के विरुद्ध होगा और गैर-कानूनी होगा।

श्रीमन्, मैं यह निवेदन करना चाहता हूं कि स्पीकर पार्लियामेन्टरी डेमोकेसी में उसका पद श्रक्षुण माना जाता है। हमारे माननीय सदस्य पार्लियामेन्टरी मेज प्रैक्टिस पढ़े हैं कि नहीं ग्रीर दुनिया की डेमोकेसी में पार्लियामेंट में ग्रध्यक्ष की महिमा को जानने हैं या नहीं। ग्रध्यक्ष कौन होता है? ग्रध्यक्ष वह होता है जो ग्रपने सदन का सब से सम्पन्न, समझदार, बुद्धिमान व्यक्ति हो ग्रीर जो किसी भी समय नेता सदन बनने की क्षमता रखता हो, वह ग्रध्यक्ष होता है।

एक माननीय सदस्य : ग्राप बिल पर बोलिये ।

श्री राजनारायण : यह बिल की ही बातें हैं। तो स्राज स्रध्यक्ष पद का झगड़ालू बनता जा रहा है। स्रध्यक्ष की सब इज्जत करते हैं, सब सम्मान करते हैं। स्रगर स्रध्यक्ष को यह स्रधिकार संविधान द्वारा दें दिया जाय कि वह इस्तीफा स्वीकार करें या न करें, तो वह एक तरह भगवान में हो जायेगा। इस तरह से वह चाहे तो इस्तीफा माने, चाहे तो इस्तीफा न माने। इस तरह से हम स्राज जनतंत्र की हत्या करने जा रहे हैं स्रौर यह विधेयक उमी लिए लाया गया है। स्रगर स्रध्यक्ष किसी सम्मान्तित सदस्य का इस्तीफा स्वीकार करता है या स्रस्वीकार करता है या स्रस्वीकार करता है, तो फिर यह मामला हाई कोर्ट स्रौर मुप्रीम कोर्ट में जायेगा, जहां पर सध्यक्ष डिस्प्यूटेब्ल हो जायेगा।

वे ग्रध्यक्ष बनने के बाद भी पार्टी में बने रहते हैं। ग्रगर ग्रध्यक्ष पार्टीमैन है तो वह किस तरह

श्रध्यक्ष के नाते काम करेगा। श्राज कांग्रेस पार्टी की सरकार है, कांग्रेस पार्टी का श्रध्यक्ष है, श्रध्यक्ष कांग्रेस पार्टी के नेता से पूछेगा, जिसकी कांग्रेस पार्टी का नेता कहेगा मान लो उसको मान लेगा, जिसको कांग्रेस पार्टी का नेता कहेगा रिजेक्ट कर दो, रिजेक्ट कर देगा। जब श्रध्यक्ष मजिस्ट्रेट हो गया, जज हो गया, तो वह श्रध्यक्ष नहीं रहा। मैं कहना चाहता हू कि यह संसदीय जनतंत्र के इतिहास में बड़ा कलंक का विधेयक है, संसदीय जनतंत्र का हत्यारा विधेयक है। सम्मानित सदस्य भावुक न बनें, भावुकता में न बहें। मैं कर वद्ध प्रार्थना कर रहा हूं कि श्रगर वे भावुकता में बह गए तो यह जनतंत्र समाप्त हो जायगा।

श्री एन० पी० चौधरो : सलाह के लिए धन्यवाद ।

श्री राजनारायण: हम ग्रध्यक्ष की इज्जत करते हैं, जो इस कुर्सी पर बैठता है उसकी इज्जत करते हैं। जब ग्रध्यक्ष पार्टी का होगा तो वह हमारे दल के सदस्यों के इस्तीफे स्वीकार कर लेगा. कांग्रेसी सदस्यों के इस्तीफे रद्द कर देगा । फिर कैसे चलेगा ? यह जनतंत्र प्रणाली इस विधेयक से समाप्त हो जाती है। बहुत खूबी के साथ, श्राज कम्युनिस्टी विचारधारा कांग्रेस सरकार के सिर पर चढ़ी हुई है। किस बारीकी से कम्युनिस्ट पार्टी ने इस विधेयक को माननीय गोखले के द्वारा इस सदन में प्रस्तुत करा दिया। मरे दिमाग में तनिक भी भ्रम नहीं है, क्योंकि बिना कम्युनिस्ट दिमाग लगे इस तरह का डंडा, इस तरह का राष्ट्रघाती, संविधान-घाती विधेयक स्रा ही नहीं सकता । यह विधेयक वही ला सकता है जो नाम तो ले जनतंत्र का, लेकिन काम करे अधिनायकशाही का, काम करे तानाशाही का । जब म्राप, माननीया, म्रध्यक्ष बनेंगी श्रौर श्रापके इस्तीफे श्राएंगे तो क्या होगा, श्राप किस पद्धति से स्वीकार करेंगी, किस पद्धति से ग्रस्वीकार करेंगी ? इस विधेयक में कहीं इसकी व्यवस्था नहीं है। यह एक दम से ग्रध्यक्ष की स्वेच्छा पर निर्भर है। ग्रध्यक्ष को स्वेच्छाचारी बना दिया

जा रहा है। जिस ढ़ंग से कांग्रेस की सरकारें चल रही है, ग्रध्यक्ष की स्वेच्छाचारिता सरकार की स्वेच्छाचारिता होगी। मैं चाहता था कमलापति जी यहां रहते, लेकिन वे चले गए । उनको मैं स्मरण दिलाता। वे सिंचाई मंत्री थे उत्तर प्रदेश विधान सभा में। मैं उस समय नेता विरोधी दल का था। उन्होंने कहा कि ग्राज हमारे राज्य की जनता जनतांत्रिक वृक्ष की शीतल छाया में स्नानन्द विभोर हो रही है, लेकिन राजनारायण को कन्टक ही कन्टक नजर स्राते हैं। जब हमारी बोलने की बारी म्राई तो हमने कहा कि कमलापति जी ने तो भाव-जगत दिखाया है, हम वस्तु स्थिति को दिखाते है। उन्होंने कहा कि म्राज जनतांत्रिक वृक्ष की शीतल छाया में जनता स्नानन्द विभोर हो रही है, लेकिन हमको तो निर्मल चन्द्रिका में, प्रफुल्ल मल्लिका में, कोयल की काकली में, कसूम के सौरभ में, पुरुष के हृदय में स्रौर रमणी के मुखड़े में भ्राग का गोला ही गोला दृष्टिगोचर होता है। हमारी दृष्टि म्राज यहां तक जा रही है। यह विधेयक जनतंत्री पद्धति का सर्वनाश करने वाला है, ग्रध्यक्ष को गुलाम बनाने वाला है, ग्रध्यक्ष की गरिमा ग्रौर महिमा को नष्ट करने वाला है ग्रौर जिस विधान सभा का ग्रध्यक्ष गुलाम हो गया, जिस विधान सभा का ग्रध्यक्ष जज बन गया. विधान सभा का ग्रध्यक्ष मजिस्ट्रेट बन गया, वह विधान सभा, विधान सभा नही है, क्योंकि संसदीय प्रथा में ग्रध्यक्ष की स्वतंत्रता सर्वोपरि' है।

श्रागे देखा जाय। स्पीकर को कोर्ट में ले जाने की परिस्थिति पैदा की जा रही है। क्या स्पीकर गवर्नमेंट की बात को रोक सकता है? नहीं रोक सकता है। प्रिसाइडिंग श्राफीसर सरकार से पूछ कर फैसला करेगा, पूछ कर इस्तीफा स्वीकार करेगा। इतनी चीज तो हमने श्रापको जो विधान से सम्बन्धित है, बता दी। श्रव यह स्थिति श्राई है कि जो जबरदस्ती इस्तीफे लेने वाले होंगे, यह विधेयक उनको उकसा रहा है कि तुम सबसे पहले श्रध्यक्ष का इस्तीफा लो

## [श्री राजनारायण]

ग्रगर श्रध्यक्ष का इस्तीफा हो जाता है, तो आई इंद्रदीप सिंह कहा जाग्रोगे ? यह बिल तो शान्त है, चुप है। यह इसका संवैधानिक पहलू है। अस्ति स्वाहित स्वाहत स्वाहत

ग्रब मैं इसके कुछ राजनीतिक पहलुश्रों पर म्रा रहा हुं। हमारे भाई इंद्रदीप सिंह जी कम्यु-निस्ट पार्टी के सम्मानित सदस्य हैं, मैं उनकी इज्जत करता हूं स्रौर हमारे मित्र डी० पी० सिंह जो सुप्रीप कोर्ट में हमारे वकील रहते हैं, ग्रब कांग्रेस पार्टी में चले गये, तब भी वकील रहेंगे। स्राज उनकी प्रतिभा कितनी प्रहित हो गई कांग्रेस पार्टी में जाने के बाद कि मै उनके तर्क को सनकर दंग रह गया । उनके तर्क में कोई संवैधानिक बात नहीं थी। उनका तर्क बिलकुल सारहीन था, तथ्यहीन था। मैं समझता था कि जब वह बोलेंगे तो वह संवै-धानिक बातों को बोलेंगे स्रौर इधर उधर की बात नहीं करेंगे। यह सवाल लोगों का स्राया गुजरात से। गजरात की स्थिति का म्रध्ययन किया जाए । यह सवाल उत्पन्न हुम्रा सरकार के लिए बिहार से . .

## (Interruption)

श्राज संयुक्त सोशलिस्ट पार्टी की चर्चा होती है। मैं भाई इंद्रदीप सिंह जी से कहना चाहता हूं कि संयुक्त सोशलिस्ट पार्टी को तोड़ने की कोशिशों बहुत हुई लेकिन संयुक्त सोशलिस्ट पार्टी श्रपनी जगह पर विद्याम।न है . . . .

(Interruption)

एक माननीय सदस्य : कहां है ?

श्री राजनारायण : संयुक्त सोशलिस्ट पार्टी वह पार्टी है जो अन्याय का मुकाबला करती है, जो जोर-जुल्म का मुकाबला करती है, जो पापाचार का मुकाबला करती है, जो प्राप्टाचार का मुकाबला करती है, जो प्रष्ट्रीयता से स्रोत-प्रोत है, जो जनतंत्रीय प्रणाली से स्रोत-प्रोत है, जो गैर-सम्प्रदायवाद से स्रोत-प्रोत है, जो राजनीतिक स्रौर स्रार्थिक सत्ता का विकेन्द्रीकरण चाहती है, जो हरिजनों को, गरीब मुसलमानों को स्रौर

स्रादिवासियों को विशेष स्रवसर देकर स्रागे बढ़ाना चाहती है, जो स्रल्पसंख्यकों की सुरक्षा करना चाहती है, जो ये सब काम करे, वही संयुक्त सोशलिस्ट पार्टी है . . .

### (Interruption)

माननीया, मैं चाहूगा कि इंद्रदीप सिंह जी जरा अपनी पुरानी बातों को न भूलें, क्योंकि वह एक समय मार्क्सवादी रहे थे, इसके बदले लेनिनवादी हो गये, अब डांगेयिस्ट हैं या भूपेशयिस्ट हैं, क्या हैं? पहले ये राजनारायण को बतायें कि ये डेमोक्रेसी में यकीन करते हैं? राजनारायण एक पार्टी है। राजनारायण इस पार्टी को वह स्वरूप देना चाहता है, एक नई पार्टी के रूप में, जो पार्टी कि रूलिंग पार्टी को समाप्त करके सत्ता के रूप में देश को एक स्वस्थ वातावरण में ले जाये। तो राजनारायण एक पार्टी है, जब हम एक पार्टी कहते हैं तो हमसे कोई व्यक्तित यह क्यों पूछता है कि हम पार्टी में यकीन करते हैं या नहीं।

श्री इन्द्रदीप सिंह : पार्टी के झण्डे के नीचे क्यों चल रहे हैं ?

श्री राजनारायण : इनके सवाल का उत्तर समुचित होना चाहिए । इन्होंने ठीक कहा है मैं उनसे पूछन। चाहता हू कि कार्ल मार्क्स ने शुरू-शुरू में कहा कि स्टेटलैंस सोसायटी, राज्यविहीन समाज बनेगा । कार्ल माकर्स ने difference bet veen nо and physical शारीरिक और मानसिक श्रम का विभेद हटाया जाए। कार्ल मार्क्स का यह कथन कभी व्यवहार में श्राय। ? यह पुस्तकों में लिखा रह जाएगा। मै पूछना चाहता हू कि वह कैसे मार्क्सवादी है? जिस समाज में निर्धनता, जिस समाज में एक तरफ नगे, भूखे हों, खाने को कुछ न हो, दरिद्रा-वस्था में जीवन बितायें ग्रौर दूसरी तरफ चीजों का केन्द्र हो, लोग विलासिता में लगे हों, उस समाज में ये कहते हैं कि मार्क्स की स्टेटलैस सोसा-यटी हो, मै श्रापके द्वारा पुछना चाहता हूं कि कार्ल मार्क्स ने डिक्टेटरशिप स्राफ दि प्रोलिटेरियेट का नारा दिया । लेकिन साहब को भगतना पड़ा

क्योंकि वह एक क्रान्तिकारी थे, वह डिक्टेटरशित्र नहीं च.हते थे, कम्बुनिस्ट पार्टी के तरह
उन्होंने कहा — ऐ नौजवानो, डेमोकेटिक डिक्टेटरशिप श्राफ दि प्रोलिटेरियेट प्लस दि वर्कसे होना
चाहिए। उसने कहा जनतांत्रिक एकाधिकार
इंगरीब किसान ग्रौर मजदूरों का होगा; क्योंकि
इन्होंने पढ़ रखा था कि सर्वहारा ही क्रान्ति का
ग्रगुवा है। तो उस समय रूस में सर्वहारा एक
बराबर था, मजदूर सामूहिक रूप से तैयार नही
था, एक जगह नही था। इतिहास ने ग्राज इस
बात को भूला दिया है।

इसलिए मै कहना चाहता हूं कि मैं जयप्रकाश 🚁 जी की इज्जत करता हूं । उन को ग्रादर देता हूं । जब-जब देश में निराशा का वातावरण रहा, तब-तब जय प्रकाश जी आगे आये है। तो आज यहां हम एक पार्टी है। हम पार्टी विहीन जनतंत्र में यकीन नहीं करते, लेकिन पार्टी वाले जनतंत्र मे यकीन करते हैं, लेकिन ग्रगर कोई व्यक्ति ऐसा काम करता है ता हम उस काम में उस को मदद दोंगे, हम उस काम में उस के हाथ मजबत करेगे, हम उस के काम का विरोध नहीं करेंगे। स्राज कम्युनिस्ट पार्टी इस्तीफे का विरोध क्यों कर रही है। माननीया, मैं एक व्यक्ति हूं। मान लीजिए कि मैं सरकार से संबंधित हु और हमारे भाई एल० एन० मिश्र से हमारा संबंध है । हम ने कांस्टीट्यूएंसी में 30 लाख रुपया खर्च कर के जनता का बोट खरीदा है ग्रौर इस तरह से ग्रपने को विधायक, एम० एल० ए० बना लिया। तो क्या मैं जनता के द्वारा चुना गया हुं। भ्राज जनतंत्र पर धनतंत्र हावी हो रहा है। इस धनतंत्र को समुल नष्ट करने के लिए हम विधायकों का इस्तीफा ले रहे हैं श्रौर हम विधान सभा को भग करने की बात कर रहे हैं। माननीया, श्राप कल यहां नही थी, मैंने वह पढ़ाथा श्रौर श्राजभी मै प्नः उस को बतला देना चाहंगा...

THE VICE-CHAIRMAN (SHRI-MATI PURABI MUKHOPA-DHYAY): Please finish now.

L/B(D)12RSS--6(a)

श्री राजनारायण: ग्राप लिखिये नहीं, मैं जल्दी-जल्दी भाग रहा हूं। मैं प्रधान मंत्री हूं। ग्रगर हम प्रधान मंत्री की ब्लू बुक में, जो कि प्रधान मंत्री की याता से संबंधित है, उस में यह कर दें कि ग्रब राज्य सरकारें प्रधान मंत्री के चुनाव का सारा खर्च देंगी ग्रौर उस तरह से सरकारी खचे पर चुन कर जो व्यक्ति यहा ग्रा जाय ग्रौर प्रधान मंत्री बन जाय, तो क्या उस का इस्तीफा नहीं मांगा जायगा? उस का इस्तीफा मांगना जनतंत्र का विरोध है ग्रौर उस का इस्तीफा मांगना जनतंत्र प्रणाली में ग्रट्ट विश्वास रखने की बात है। माननीया, यहां पर एक ग्रखवार है। यह ग्रखवार है 'मदरलैंड'। इस में है:

"L. N. MISHRA, Biggest Black-mailor—East of Suez", and this paper is of Saturday, May 4, 1974.

श्री सुलतान सिंह (हरियाणा) : यह मदर लैंड मे है ।

श्री राजनारायण : इंडियन एक्सप्रेस में भी है। इस में लिखा हुम्रा है :

"L. N. MISHRA is the Biggest Black mailor-East of Suez". ग्रगर जनता जानती है कि एल० एन० मिश्र को जनता ने नहीं चुना है, जनता ग्रगर जानती है कि एल । एन । मिश्र ने पुलिस के बल पर, पैसे के बल पर, सरकारी अफसरों के बल पर बैलेट पेपरको चुराकर श्रपने को चुनवा लिया है, तो क्या जनता को अधिकार नहीं है ? जनता कहेगी कि अरे, एल० एन० मिश्र, तुम ने हमारे जनमत की अवहेलना की है। तुम ने अपने पैसे से लोगों को खरीदा है, इसलिए हम तेरा इस्तीफा लेंगे। ग्राज हमारे देश में हम चाहते है कि जनता उठे, जनता जागे, लोगों का इस्तीफा ले, बिहार की विधान सभा भंग हो, वहां के विधायक इस्तीफा द ताकि जनता के ग्रंदर प्रभुसत्ता ग्राये । मैं संवैधानिक रूप से . . .

श्री गुणानन्य ठाकुर: ग्रापकी पार्टी वाले तो इस्तीफा देने को तैयार नहीं है ग्रौर ग्राप दूसरों को कह रहे हैं।

मलका में रकान की ह

THE VICE-CHAIRMAN (SHRI-PURABI MUKHOPA-MATI DHYAY): Please finish now.

Constitution

**श्री राजनारायण**ः माननीया. उन लोगों को रोकिये।

VICE-CHAIRMAN THE (SHRI-PURABI MUKHOPA-DHYAY): Mr. Rajnarain, your time

श्री राजनारायण: भारत के संविधान में दिया है कि : हम भारत के लोग, भारत को एक सम्पूर्ण प्रभुत्व सम्पन्न लोकतन्त्रात्मक गणराज्य बनाने के लिए तथा उस के समस्त नागरिकों को, सामाजिक, स्रार्थिक स्रौर राजनतिक, न्याय, विचार, भ्रभिव्यक्ति, विश्वास, धर्म भ्रौर उपासना की स्व-तंत्रता. प्रतिष्ठा ग्रौर ग्रवसर की समता प्राप्त कराने के लिए... इस संविधान को श्रंगीकृत, श्रधिनियमित श्रौर श्रात्मापित करते हैं। तो हम भारत के लोग हैं। ग्राज प्रभुसत्ता किस में है ? सरकार में ? इंदिरा जी में ? एल ० एन ० मिश्र में ?

🙉 **एक माननीय सदस्य**ः राजनारायण में ।

श्री राजनारायण: जनता में । प्रभुसत्ता जनता म है। तो जनता श्रब जागी है। जनता कहती है कि जो विधायक ब्लैक मेल कर के गये हैं, चोरी कर के गये है, जो पब्लिक स्रोपीनियन की स्रव-हेलना किये है, उन विधायकों से हम इस्तीफा लेंगे। इससे बढ़ कर जनतंत्रीय पद्धति क्या होगी? इस से बढ़ कर जनतंत्रीय प्रणाली क्या होगी?

VICE-CHAIRMAN (SHRI-THE MATI PURABI MUKHOPA-DHYAY): Mr. Rajnarain, no more You have taken plenty of time. भ्रापको पांच मिनट दिए थे खत्म हो गए ।

श्री राजनारायण: पांच मिनट ग्रौर दे दें।

में निवेदन कर रहा था कि दुनिया के बहुत से मल्कों में रिकाल की व्यवस्था है। रिकाल का

श्रधिकार बहुत से मुल्कों में है। वह रिकाल का ग्र**धिकार ग्रगर भारतवर्ष में ग्रपने संविधा**न में न दें तो जनता अपने दवाब से काम ले तो क्या बुरा है । रिकाल का म्रधिकार इस संविधान में दिया जाए तब जनता को एक मौका रहेगा यह कहने का जो लोग हम को वायदा करके गए हैं वह वायदाखिलाफी कर रहे हैं उनको वापस लाने का स्रधिकार हम को है। जब तक रिकाल का ग्रधिकार नहीं होगा तब तक जनता ग्रधिकृत है यह कहने के लिए कि जो मंत्री भ्रष्ट हैं, जो विधायक भ्रष्ट हैं, जो विधायक बेईमान हैं उसका इस्तीफा लो, जनतंत्र को बचाम्रो।

(33rd Amdt.) Eill, 1974

#### (Interruptions)

श्री गुणानन्द ठाकुर: मेरा एक व्यवस्था का प्रश्न है।

राजनारायण जी कहते हैं जो विधायक भ्रष्ट है उनसे इस्तीफा लो विधान सभा कैसे भ्रष्ट है स्राप तो विधान सभा भंग करने की माग करते हैं। श्राप जब जनतांत्रिक काम करते है तो जो विधायक भ्रष्ट हैं उनसे तो इस्तीफा लेने की बात हो सकती है लेकिन विधानसभा भंग करने की मांग कैसे कर सकते हैं?

THE VICE-CHAIRMAN (SHRI-PURABI MUKHOPA-DHYAY): Please sit down, यह व्यवस्था का प्रश्न नहीं है । Mr. Rajnarain, I cannot allow you more time.

श्री राजनारायण : मैं पांच मिनट में खत्म कर दूंगा ।

THE VICE-CHAIRMAN (SHRI-MATIPURABI MUKHOPA-DHYAY): You have finished. I calling Mr. Nathi Singh.

श्री राजनारायण: मेरे साथ ग्रन्याय मत कीजिए । मैं दो मिनट में खत्म कर देता हं।

(Interruptions)

THE VICE-CHAIRMAN (SHRI-MATI PURABI MUKHOPA-DHYAY): All right; we allow him two minutes. Please do not disturb him.

श्री राजनारायण : माननीया, मै श्रापकी इजाजन से कहना चाहता हूं कि सदन के सम्मान-नीय सदस्य हल्ला करते हैं। श्राप मेरी बात सुनें ग्रौर बाद में जवाब दे दें।

हमारे मित्र गुणानन्द जी ने कहा कि विधान सभा पापी नहीं होती है। मैं भी जानता हूं कि ग्रगर विधान सभा खाली एक हाल है तो वह पापी नहीं है। ग्रगर विधान सभा में भ्रष्ट सदस्य बैठे हैं जिग्नौर वहां कार्रवाई चलती है तो विधान सभा भंग कराने का मतलब होता है, वहां के मैम्बरों को खारिज करो। उनकी सदस्यता समाप्त कर दें। उनकी सदस्यता डिजोल्व कर दें। विधान सभा भंग करने का मेरा मतलब यही है।

मैं यह कहना चाहताहूं कि जो हमारे भाई इन्द्र-जीत जी ने स्रारोप लगाया कि कर्पूरी ठाकुर ने इस्तीफा दिया है ग्रौर उस इस्तीफे में लिखा है । जब हमने पृछा कि क्या ग्रापके पास कापी है, तो उन्होंने कहा कि यह तो मैंने पेपर से नोट किया है। हो सकता है गलत हो श्रौर हो सकता है सही हो। मैं यह चाहता हूं कि विधान सभा भी भंग हो, लोक न सभा भी भंग हो । क्योंकि लोक सभा के इलेक्शन में खुद प्रधान मंत्री ने नाजायज चीजों का इस्तेमाल किया है (Interruption) हमारा पेटीशन जो सर्वोच्च न्यायालय के चीफ जस्टिस रे को श्रपने हाथ में रखा हुम्रा है । इस देश में भ्रष्ट तरीको से स्राप यहां स्राई हैं । गुजरात के मुख्य मंत्री भ्रष्ट तरीकों से ग्राए हैं । इसलिए मै चाहूंगा कि विधान सभा भंग की जाए । लोक सभा भंग की जाए। प्रधान मंत्री इस्तीफा दें ग्रौर दुबारा चुनाव हों।

श्री नत्थी सिंह (राजस्थान): महोदया, उधर से कई माननीय सदस्यों ने कहा कि संविधान में जो यह संशोधन विधेयक लाया जा रहा है,

इससे जनतंत्र का ग्रपमान हो रहा है, डेमोक्रेसी की इन्सल्ट हो रही है। मुझे बड़ा ग्राश्चर्य हो रहा था। जब हमसे पर्व ये नेता महोदय स्रभी बोल रहे थ कि मैं इस संविधान संशोधन विधेयक के संवैधानिक पहलु पर बोलना चाहता हूं ग्रौर उन्होंने इस पहलू पर बोलने हुए कहा कि यह सदन के सदस्यों के मूलभूत ग्रधिकारों पर कुठाराघात है, उनको चुनौती है ग्रौर कहा क्या कि इस्तीफा जो जबर्दस्ती भेज रहा है, इस्तीफा जो कुछ गुण्डे, कुछ सिखाए हए लोग, कुछ हारे हुए लोग जिनको जनता ने चुन कर माना नहीं, खारिज किया, हार गए, वे चाहें कि सदन के सम्माननीय सदस्यों के इस्तीफे जबर्दस्ती ले लिए जाएं ग्रौर फिर यह कहें कि यह संविधान के अधिकारों की रक्षा है-इससे ज्यादा विडंबना की बात श्रीर क्या हो सकती है। ग्राज मैं पूछना चहता हूं ग्रोर मुझे मालुम है, स्राज श्री राजनारायण सबसे स्रधिक राजनैतिक संकट में हैं, ग्राज जब वे यह कह रहे थे कि इस तरह से हमें इसका श्रधिकार होना चाहिए श्रौर दूसरी तरफ वे कह रहे थे कि हमारे इलेक्शन पेटीशन को 3 वर्ष हुए, फैसला नहीं हुग्रा, ग्राज प्रातः काल ही वह कह रहे थे कि चीफ जस्टिस को जो पंजाब गवर्नमेन्ट ने नियुक्त किया है, उसमें बड़ी धांधली हुई है, तो न उन्हें न्यायालय में विश्वास है, न संसद् में विश्वास है . . . (Interruption) . . . मैं यह कहना चाहता हूं कि ग्राज उनकी स्थिति यह है, जैसा कि तुलसीदास जी ने एक चौपाई में कहा है: "जाको प्रभु दारुण दु:ख देही ताकी मित पहले हर लेही", ग्राज हिन्द्स्तान की राजनीति में उनके लुप्त होने का प्रश्न उत्पन्न हो गया है, वे मित भ्रम का शिकार है। नहीं तो, उन्होंने रिकाल की बात कही, मैं उनसे पूछता हं—रिकाल की बात ग्रौर सदस्यों ने भी कही— रिकाल की प्रणाली कहां है। हिन्दुस्तान में ज़रूरत इस बात की है, जनता श्रौर प्रतिनिधि के बीच में जब राजनैतिक पार्टी चुनाव में श्रौर बाद में भी ग्राती है तो वह जनता के प्रति जिम्मेदार बने, उसके ऊपर नियंत्रण रखे श्रौर राजनैतिक पार्वि [श्री नत्थी सिंह]

एक गंभीर दल बने। म्राज वे इस बात में उलझे हुए हैं, 7 दलों का संगठन बनाने के चक्कर में हैं, ग्रभी वे सोशलिज्म की बात कर रहे थे, ग्रभी कह रहे थे कि देश में समानता ग्राए, लेकिन जिन लोगों ने इस देश में अल्पसंख्यकों की बात कही उन लोगों ने यह भी कहा म्रल्पसंख्यकों का भारतीय-करण करो, उन लोगों ने कहा प्रिवी पर्स रहे, बैंकों का राष्ट्रीयकरण न हो, उन लोगों के साथ बैठ कर ग्राप केवल प्रतिकियावाद को समाजवाद की नकाब देना चाहते हैं। यही उनकी राजनीति है, दूसरी राजनीति नहीं है। इस देश में जरूरत इस बात की है कि सिद्धान्त के श्राधार पर राज-नैतिक संगठन बनें ग्रौर वे संगठन जनता के प्रति जिम्मेदार बनें। रिकाल की प्रथा वहां है जो छोटे देश हैं, जहां इलेक्टोरेट कम है। हमारे देश में जहां बड़े-बड़े क्षेत्र है, लाखों की तादाद में वोटर्स हैं, वहां रिकाल की बात करना वस्तस्थिति को नज़र श्रंदाज करना है।

एक बात उन्होंने बहुत जोर से कही श्रौर वह बात यह कही कि हम ग्रध्यक्ष को कठपुतली बना देंगे सरकार की। जो भी संसदीय जनतंत्र में विश्वास रखता है, उसके लिए जरूरत है कि वह संसद् के ग्रध्यक्ष की निष्पक्षता में, ईमानदारी में विश्वास रखे...

.<mark>श्री राजनारायण</mark> : क्यों रखें ?

श्री नत्थी सिंह : वे कहते हैं कि श्राज एक सदस्य की इतनी जिम्मेदारी है कि ग्रगर कोई व्यक्ति उससे जबरदस्ती इस्तीफा लेना चाहता है तो मर बेशक जाये, पर इस्तीफा नहीं देगा । सदस्य मे इतना विश्वास है । लेकिन ग्रध्यक्ष को वे इतना जिम्मेदार नहीं मानते । ट्रावनकोर कोचीन के हाई कोर्ट का एक फैसला हुग्रा है सन् 1953 में, जिसमें उन्होंने कहा है हमारे संविधान में जो ग्राटिकल है, उसके ग्रंतर्गत जो इस्तीफा दिया जाता है वह सही है, कोग्रर्शन से नहीं दिया गया है, फोर्जरी नहीं है, इसकी जांच करने का ग्रिधि-कार न्यायालय का है । लेकिन इसके साथ-माथ

में अपने बुजुर्ग श्री राजनारायण से अर्ज करना चाहता हूं संविधान के आर्टिकल 122(2) को पढ़िए—वह क्या कहता है ? संविधान का जो काम है, संसद् करे सदस्यें के इस्तीफा देने का काम—इट इज दि बिजनेस श्राफ दि हाऊस—श्रीर जो बिजनेस श्राफ दि हाऊस है उसका फैसला करने का श्रीधकार उसके श्रध्यक्ष को है।

इसलिये ग्राज एक तरह से भ्रम पैदा होता है कि इसको न्यायालय में ले जायं या हमारे ग्रध्यक्ष इसका फैसला करें ? जो इन्नोसेंट संशोधन हम पास करने जा रहे हैं, जिस के विरोध में तरह-तरह की वातें कही जा रही हैं, उनसे उनकी कमजोरी ही प्रकट होती है। यही कारण है कि ग्राज विरोधी सदस्य इस तरह के साधारण संशोधन बिल का विरोध कर रहे हैं ग्रौर ग्रपने समर्थन में तरह-तरह की बातें कह रहे हैं।

ग्रभी हमारी माननीय सदस्या बतला रही थी कि गजरात में म्रान्दोलन किन लोगों के हाथों में चला गया था ग्रौर उस ग्रान्दोलन की वजह से वहां पर कोई भी बड़ा सेठिया दुकान-दार भ्रौर न बडा कारखानेदार ही लुटा । वहां पर छोटे लोग ही ज्यादा लुटे । क्या वहां पर विधान सभा भंग होने के बाद भ्रष्टाचार मिट गया है, बेरोजगारी मिट गई है स्रौर महंगाई बन्द हो गई है, श्रीमन, ग्रभी हमारे मित्र कह रहे थे कि 1971-72 में नारा दिया गया था कि हम गरीबी हटा देंगे, ग्रगर हमें वोट दोगे, पर गरीबी मिटी नहीं। गुजरात में भी नारा दिया गया था कि श्रगर विधान सभा भंग हो गई तो महंगाई मिटा देगे. भ्रष्टाचार खत्म कर देंगे ग्रौर बेरोजगारी मिटा देंगे। तो क्या वहां पर ये चीजें मिट गई? केवल लोगों को भ्रम में डाला गया । बिहार के मामले में तो जादू वह है जो सिर पर चढ़ कर बोले की मस्ला चरितार्थ हो गई। बिहार में भी वही बात की गई है। श्राज संसोपा के लोग, सोशलिस्ट पार्टी के लोग, जनसंघ, कांग्रेस (ग्रो)से कहा जा रहा है कि वे इस्तीफा दें ग्रौर इस तरह उनमे जबरदस्ती इस्तीफा लिया जा रहा है

लेकिन उन लोगों ने छात्रों से कह दिया है कि हम दबाव में ग्राकर इस्तीफा नहीं देंगे । श्री कपलदेव सिंह जी को घेरा जाता है ग्रौर उसके बाद यह प्रतिकिया होती है। हमारे विरोधी भाई बाहर से तो वे यह कहते हैं कि यह ठीक चल रहा है, लेकिन मन में स्राप सब लोग जानते हैं कि वे इसका विरोध करते हैं। ग्रगर ग्राज ग्राप विधान सभा या संसद् को भंग करना चाहते हो तो इस देश में कौनसा जनतंत्र लाना चाहते हो ? क्या श्राप फासिस्ट कान्तिकारियों को सहायता देना चाहते हो ग्रौर इसके ग्रलावा दूसरा काम नहीं कर सकते ? ग्रगर इस देश में जनतंत्र को कायम रखना चाहते हो, संसद् श्रौर विधान सभा की गरिमा बनाये रखना चाहते हो ग्रौर जनता क चुने हुए प्रतिनिधियों की इज्जत रखना चाहते हो, तो ग्राप को इस संशोधन विधेयक का समर्थन करना होगा।

ं श्रगर श्राज किसी सदस्य को पुलिस टोक दे, गिरफ्तार कर ले, तो प्रिविलेज का मामला उठ जाता है। श्री राजनारायण को बिहार से निकाल दिया गया, तो उनके प्रिविलेज पर श्रांच श्रा गई। ग्रगर विधान सभा या संसद् के सदस्यों को पीटा जाय, उनके घर वालों को तंग किया जाय, उनके घर में श्राग लगाई जाय, उनसे कहा जाय, कि वे ग्रपनी सीट से इस्तीफा दें, तो क्या इससे उनके प्रिविलेज पर ग्रांच नहीं ग्राती है? इस तरह से दो प्रकार की बातें नहीं चल सकती है। इस देश में एक ही भाषा में बोलना सीखना बहुत जरूरी है।

मैं स्रापसे निवेदन करना चाहता हूं कि हमारे साम्यवादी भाई ने स्राज एक बहुत अच्छी बात कही । उन्होंने कहा कि स्रगर इस देश में जनतंत्र को बचाना है—कांग्रेस वालों को भी उन्होंने चेतावनी दी कि पार्टी लैंस और नेशनल सरकार के चक्कर में मत पड़ो और न ही उनके जाल में फंसना । हम लोग तो पालियामेन्टरी डैमोकेसी की बात को मानते हैं और उसका पूरा समर्थन करते हैं । इसलिये दलों की राजनीति में विश्वास

करते हैं, लेकिन में उनसे एक बात पृष्ठना चाहता हं, उनसे एक बात कहना चाहता हूं कि बिहार श्रीर गुजरात में जो कुछ हुआ है, वह श्रापने करल और बंगाल में जो कुछ किया उसकी फसल काट रहे हो, ऐसा लोगों ने कहा । आज बिहार श्रौर गुजरात में रोटी, महंगाई श्रौर बेरोजगारी के नाम पर इस तरह की बातें हुई। इसके साथ ही साथ हम आज यह देख रहे हैं कि रेल हड़ताल के नाम पर जनता को किस तरह से परेशान किया जा रहा है। जो लोग स्राज हमारी ग्राधिक स्थिति का नाजायज फायदा उठाना चाहते है, वे इस देश में स्रराजकता चाहते हैं। मैं उन लोगों में से हुं जो यह मानता है कि मजदूरों को हडताल करने का अधिकार है । मैं उन लोगों में से हं जो यह मानता है कि महंगाई को देखते हुए मजदूर अपनी उदर पूर्ति की मांग कर सकता है, लेकिन कौन सा समय हो श्रौर कौनसी स्थिति हो, उसकों इस बात का रूयाल रखना चाहिये। श्राज जो हमारे साम्यवादी सदस्य है, वे फासिस्ट पार्टियों के साथ जा मिले हैं, जो इस देश में अरा-जकता फैलाना चाहते हैं, उनके जाल में वे फंस गये है। भ्राज भ्राप लोगों ने श्री नम्बदरिपाद का वक्तव्य पढा होगा, जिसमें उन्होंने कहा है कि सी॰ पी॰ ग्राई (ग्रार) ने वह ग्राधार ही खो दिया है जिसमें केरल में कोलेशन गवर्नमेट बन सकती है। इमलिये हम कहते हैं कि राजनीति में ईमानदारी की विचारधारा लाम्रो। ईमान-दारी की थिंकिंग लाम्रो । ग्रपने ग्रापको सत्ता में बनाए रखने के लिए हम इधर-उधर की तिकडम भरी बानें सदन में करें उससे जनतंत्र का भला नहीं होगा, देश का भला नहीं होगा। जब हम यहां पर बातें कर रहे हैं, देश में घटनाएं घट रही है। स्राज एक तरफ हम यह संशोधन विधेयक पास कर रहे हैं, जिस नागरिक सुरक्षा की रक्षा के लिये हम लड़े ग्रौर जिसकी सुरक्षा संविधान में दी गई, म्राज उस सुरक्षा को सुरक्षित रखने के लिये यह विधेयक लाया ताकि माननीय सदस्यों से जबरदस्ती इस्तीफे न लिये जा सकें। दूसरी तरफ आज देश में क्या

# [श्री नत्थी सिंह ]

ន់ដូច ស្គ្រាក់ ឯក नहीं हो रहा है। स्राज इस देश में निश्चित रूप से ग्रार्थिक संकट है । बंगबन्धु शेख मुजीब्र्रहमान भ्रौर प्रधान मंत्री की बातचीत हो रही है। यह जो स्थित देश में है इसके पीछे कई कारण हैं। लेकिन यह भी सत्य है न बंगला देश के उदय से भी हमारी ग्रार्थिक कठिनाइया बढी है कि '47 में महात्मा गांधी के विरोध के बावजूद इस देश के दो टकडे किये गये, धर्म के स्राधार पर दो राष्ट्र की राजनीति चलाई गई, लेकिन जब कांग्रेस ने श्रौरप्रे देश ने सहयोग दिया श्रौर बंगला देश का उदय हम्रा मौर जो साम्प्रदायिक राजनीति थी, दो राष्ट्रों की राजनीति थी, वह समाप्त हो गई श्रीर श्रव हम गांधी जी की उस श्रास्था को सही साबित कर रहे हैं कि धर्म के स्राधार पर राष्ट्रों का निर्माण नहीं हो। ग्राज हो क्या रहा है? ग्राप लोग देश में संकट बढ़ाना चाहते हो, ग्राधिक संकट बढाना चाहते हो, राजनीतिक संकट बढाना चाहते हो। जब बंगबन्धु ग्रौर प्रधान मंत्री दोनों देशों में कैसे सहयोग हो, कैसे तरक्की हो इस विषय पर बातचीत कर रहे हैं, तो दूसरी स्रोर पीकिंग में मियां भुट्टो ऐसी बात कह रहे हैं जिससे हमारे राजदूत को उठ कर चला जाना पडा। उन्होंने कहा कि काश्मीर में ग्रात्म-निर्णय के ग्रधिकार को फिर उठाएंगे। देश के ऊपर लोगों की म्रांखें हैं, लोग हमारी म्राजादी को. हमारे जनतंत्र को सुरक्षित देखना नहीं चाहते । इसलिये इधर बैठने वाले लोगों से जिन्होंने ग्राजादी की लडाई में हिस्सा लिया है, जो समाजवादी हैं, उनसे मैं निवेदन करूंगा कि वे ग्रांख खोल करदेखें, जनतंत्र को बचाने के लिये हिम्मत के साथ ग्रपने मन की बात कहें, लेकिन राजनीतिक सत्ता के लोभ में सुविधा की राजनीति से बचें। इसलिये मैं कहना चाहंगा कि ग्राज का जो संशोधन विधेयक है यह जनतंत्र की रक्षा करने वाला है, जनतंत्र को मजबूत करने वाला है, जनतंत्र को सही दिशा देने वाला है ग्रौर मेरा निवेदन है कि इसको सर्वसम्मति से पारित किया जाना चाहिये।

SHRI SALIL KUMAR GANGULI (West Bengal): Madam, the Consti-(Thirty-third Amendment) tution Bill, 1974 is another proof that the Government is completely bankrupt in matters of ideas. They are taking steps and measures which will merely amuse the citizens of country they will make the country the laughing stock of the world. While loudly proclaiming that India is the largest democracy the world this Constitution (Amendment) Bill has been duced at such a time which clearly indicates that this Government has got no respect for democracy.

While the Bill was passed against the wishes of the entire Opposition in the Lok Sabha, it has been introduced in the Rajya Sabha after the prorogation of the Lok The Government it appears, takes the Houses of Parliament for granted and treats them as mere rubber stamps for putting the seal of their approval to the reckless action of Government which is full of follies; otherwise there is no point in bringing the Bill at such a time. The position now is that the Government is not in a position to accept any amendment if the Rajya Sabha desires it because there is no Sabha in session to which the may be sent back. That is why they are taking it for granted that it will be passed and no amendment will be even accepted by them. Their attitude is so arrogant. In the Statement of Objects and Reasons they have pathetically admitted that there is no law and order in this country. No legislator can even dare to go to a court of law for redress. No legislator can dare to send a telegram or a letter to the Speaker or the Chairman repudiating a purported letter of resignation which he was made to sign under compulsion,

Now, going into the contents of this amending Bill, one finds that the Constitution of India has been to periodic literature and reduced Thirty-third the title amendment signifies that for an average interval of 8½ months there has been amendment to this Constitution. think they should make it a quarterly affair so that every months there may be an amendment and publishers may make money by printing these amendments and circulating them.

#### 5 p.m.

Now, the use of the expression 'voluntary' or 'genuine' has given the whole thing a comic effect. One can understand that if a thing is voluntary, it must be genuine. But, of course, it is different if it is genuine in the sense that the resignation was proceeding from the person who is alleged to be the author of it, namely, the member concerned; in such cases there may be a possibility that it may not be voluntary because it might have been obtained by coercion. But one wonders why an amendment of the Constitution was thought necessary to meet this purpose unless, of course, it is in the expectation of the Government that the Speaker or the Chairman hereafter, at their instance, will regard the expression 'genuine' to mean something which is "sincerely or honestly felt or 'free from hypocrisv or pretence." They are capable of doing anything and I expect them to take such a stand If, however, they want to give the word 'genuine' any sensible meaning I do not see what was the object in bringing about this amendment. I do not know how much money has been spent on this futile exercise. It is well known that if a resignation is not voluntary, if it is not genuine in the sense that it is a forgery, there is no problem and the existing provisions of law I

are quite sufficient to meet the purpose. A forged document or a document made under compulsion never be a resignation letter of a member. But while giving the entire discretion to the Speaker and Chairman, a new danger has been introduced. perhaps deliberately. What is the guarantee that the Speaker may not be forced to accept as genuine certain forged resignation letters? What is the guarantee that the Speaker may not deliberately accept certain letters as genuine although they are forged and declare the seats to be vacant? If the Government cannot protect the legislators who are so many in number and is very afraid about their and puts them in the sole custody of the Chairmen and the Speakers. what is the guarantee that they can protect the Speaker or the Chairman? Now, supposing the Chairman or the Speaker accepts forged documents as genuine and acts on them and declares the seats vacant, what would be the remedy? Will not be any remedy? There would certainly be a remedy. The matter would become justiciable and the whole thing will go to the court. Now, there the position of law to-day is very clear. There are two leading cases on the point. I will read from one. In the Travancore High Court, it was held as far back as in 1952 AIR-1952 T.C. Page 166. "What is contemplated in the section is a resignation with full consent of the writer of his or her own volition and not any letter of resignation. The provision in article 190(3)(b) necessarily indicates that the letter of resignation must proceed from the member and the resignation must relate to the membership held by the person who sends the same." It says: "Mere receipt by the Speaker of a letter of resignation purporting to be from a member will not cause that member's seat to become vacant."

[Shri Salil Kumar Ganguli] "It is open to the Speaker to inquire whether it is a genuine letter or a forged letter or one obtained by fraud or force." In this particular case it was held by the that the letter of resignation not genuine and the court accordingly made the declaration. This the earliest case. Then again Allahabad High Court, in a case reported in AIR 1965 Allahabad, said that the Speaker is bound to accept the resignation once it is received by him provided, of course, that he is satisfied about its genuine and voluntary nature. So it is very clear that the well-settled law of the land was quite sufficient to meet the situation. Then what is the purpose of this amendment? It is now clear, particularly after hearing the speech of the honourable Member who spoke just before me, that the Government intends that these things should be included in the Constitution for the sole object of being reas part of the conduct of business of a Legislature under articles 122 and 212 so that the courts of law may have not any chance of getting into the matter or getting into the truth of the matter, that is to say, to oust the jurisdiction of the courts. Why are they doing it? They want that these matters should not be justiciable so that their committed Speakers and Chairmen may, at their instance, declare seats to be vacant on the basis of forged documents or genuine resignation letters voluntarily given by members who might have resigned voluntarily in deference to the mood of the electorate, are kept pending and a prolonged inquiry is instituted so that much time can be gained which the ruling party may go and intimidate and bribe them in order to bring them back to their fold. That is the only object; otherwise, the ordinary law of the land is quite sufficient to meet the situation. One Member before me stated

that it was by way of abundant caution. But what is the necessity of such an abundant caution when the law of the land is very clear, when the position under the ordinary law of the land is very clear? Now, it is also very significant that no timelimit has been prescribed which the inquiry is to be completed. It has not also been laid down as to the date from which the resignation is to take effect. Now position is this that as soon as a letter of resignation reaches the Speaker or the Chairman, that is point of time when the resignation is to take effect unless the letter of resignation fixes a subsequent date in this particular case nothing been laid down particularly when the Constitution is being amended. Things are left delightfully vague. I would also point out that there has not been yet a single case where a member concerned has complained in a civil court where he can go to nullify a letter of resignation under the provisions of Specific Relief Act. I would also point out that there has not been a criminal case instituted by any member which he could do because extorting a resignation letter is an offence punishable under section 384 IPC, punishable with imprisonment for three years No. complaint has been received. There is no statement on the part of the Government that any Speaker or any Chairman received a formal plaint or a letter even no evidence that any such complaint was made. So under the circumstances it is beyond all doubt that amendments are absolutely unnecessary and the situation which could have been met by the ordinary law of the land is being clouded only for the purpose of ousting the jurisdiction of the court, and the intentions of the Government are not at all bona fide. I will tell you in this connection that the action of 1959 driving out the Namboodiripad Ministry

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is now being returned with a compound interest in places like Gujarat and Bihar, and similarly, this kind of trick will rebound on this Government, will recoil on it, at a future date much to their discomfiture although that will not please me because that will be a very bad day for Indian democracy. I oppose this Bill.

N. REDDY (Andhra SHRI R. Pradesh): Coming from Andhra Pradesh which has seen the biggest mob frenzy, I welcome this Bill most heartily. I feel that this Bill is not only immediately necessary, but I personally feel that it should have come a little earlier. I have personally seen, Madam, in Andhra Pradesh where M. L. As. were compelled to sign against their free will for separation of Andhra Pradesh. I can give you instances, Madam, where M.L.As. houses were surrounded, their wives were beaten and children were beaten and their properties were burnt and destroyed. How was this done and by whom were all these done? All these were done by youngsters, by misguided youngsters, by emotional youngsters who were utilised by politicians for their own political ends.

Madam, this is a very simple amendment. This amendment only says that where a Member is forced or coerced to resign, that resignation should not be accepted. I do not know why this amendment is being opposed. Everyone of us knows what the situation in the country is. Our great Constitution makers never imagined that politics in this country would go down to this level. They never imagined that politicians in this country, for their own self-interests, for their group-interest and for their narrow party interests, would utilise innocent and immature people and rouse them to gherao M.L.As. and to surround their houses and beat their women folk and get their resignations.

Our great Constitution makers never imagined that we will go down to this level. Some Member said it is unfortunate that this amendment has to be made. I say this amendment is necessary in the sent circumstances because We have seen the mob frenzy in the country (Andhra Pradesh). say so in all humility. For the information of this House, I may say that out of 35 years of my political experience, I was in the opposition for 25 years. With all my experience I feel that this country is today in this present state of affairs because there is only one policy for many of the politicians and that is, self-interest and nothing but self-interest. We are prepared to sacrifice the national interest for the sake of our self-interest, for the sake of our group-interests and for the sake of our party interest. What will happen to this nation? Some Members said that this is because of the economic situation. I agree that economic difficulties are there and prices have risen. should these difficulties be exploited for political ends? Should these difficulties be exploited for narrow group interests? Let us all stand united if we have to solve these problems. Prices have risen. Corruption is there. These are national problems. Think over these problems deeply. Corruption is a psychological problem. It has been there and as long: as human beings are human beings there it will be there. But it has to be solved. How can it be solved? It can be solved with co-operation, and not by condemning us that we are all corrupt. My dear friends, we do not claim to have the monopoly of corruption. You have also your share. Therefore, let us co-operate to eliminate it:

Madam, a great philosopher said t that a politician is one who is concerned with the next general election, whereas a statesman is one who

[Shri R. N. Reddy] And the sext generation.

Unfortunately for our country, Madam, we have too many politicians and too few statesmen and that is the situation we are in A politician will be prepared to sacrifice the national interests for his personal interests, but a statesman will sacrifice his self-interest, his personal interest and even his life for the sake of the nation. Mahatma Gandhi was a person and of that stature and so also many of his followers during the days of our freedom struggle. But where are we today? Let us see ourselves and let us search our hearts. Let us see where we are today. Madam, today morning, when the railway issue was discussed, I was really surprised to hear a Member. senior Member, Shri Bhupesh Gupta, losing himself in emotion. If the Members speak in such a way, what will be the result outside, Madam? Sabotage will be the result. You may not preach sabotage. But when you speak with such emotion, when you speak with such unbridled emotion, what is going to be the result? Does not one think that we should be responsible here in this House? Madam, this is the first time I am coming to this House and I have been watching the proceedings of the House and I know the reaction of the people, I know that the whole country is watching us, watching this House, because this is the highest deliberative body in this country. But what is this high deliberative body doing? In this delibrative body today, Madam, what is it that we are doing? We are accusing each other. Suppose, Madam, a house is burning and the inmates are trying to blame each other. What will be the result? Therefore, I do not want such things here. Let us put our heads together and try to solve the problems. The nation is in a crisis now and there is inflation. But the whole world is experiencing inflation. Prices have risen not only in this country, but in the other countries of the world also. If you see the economy of the world, you will see that the whole world, is experiencing inflation, and this is a big problem and this has become a world problem now. Instead of joining together and trying to solve this problem, you want to utilise this problem to oppose us. But, unfortunately, what is going to happen? You will only beat the nation. Today, Madam, what the railway workers, the misguided railway workers, under their emotional appeal, are doing is only to hurt the nation, to hurt the economy, and the result is going to be this that all of us will suffer including the misguided railway workers. Therefore, Madam, I once again appeal that all of us should try to be statesmen. Let us not be politicians alone. After all, power is temporary; after all, position is temporary. But what position did Mahatma Gandhi have? His position was in the hearts of the people. He had the position of leading the whole country and the people rose to the occasion. Now, there is a crisis and a great national crisis. You know. Madam, the great statesmanphilosopher, Edmund Burke. said that great tasks and little men go ill together and that great things and little minds go ill together, Well, nobody is born with a little mind or nobody is born with a great mind. It is in our hands. So, let us make ourselves great. Look high and do not look at the problem from your personal angle. Let us not look at the problems from our own angle, from our group angle, from party angle, from a communal angle, but from the national angle.

Madam, before concluding, I would like to say one thing. I think it is Andre Malraux, the French philosopher and writer, who said:

"When I walk in the streets of Paris, I do not see human beings at all. I come across only labels, labels meaning Communists, Radicals, Socialists, this and that."

Madam, I am tempted to say that when I see the elite, the political elite of this country, I rarely come across Indians, but I come across only Andhras, Tamils, Gujaratis, Marathis, Rajputs, Jhats, Reddys, Khammas and so on and I see only groups and sections, but very few Indians. So, let us be Indians first Indians last and Indians always. Thank you.

SHRIMATI MARGARET ALVA (Karnataka): Madam Vice-Chairman, the constitution of a State has rightly been described as a formal expression of the vision and will of people. Naturally, the sovereign therefore, no constitution can remain static. It has in some way or the other to keep pace with the aspirations of a changing society. It has to change and it has to grow and, as I have said, it cannot remain removed from the realities of national life. It is because of this that this amendment has been introduced today. To reiterate that, under the present circumstances, the provisions as they exist in the Constitution cannot really be left as they are.

# [The Vice-Chairman (Shri V. B. Raju) in the Chair].

Certain implied requirements have now got to the incorporated in more specific terms in order that no mistakes may be made. Recent experiences in the country have shown that various methods are being used to compel duly elected legislators to resign their seats. You can call it force, you can call it violence, you can call it intimidation, you can call it blackmail. But whatever you call it, we have got to admit that it is wrong, it is illegal, it is unconstitutional, and most of all, it is unbecoming of the Indian tradition. If we realise this, we will not find our people in this situation.

But I would say that this is only the beginning, as far as the process is concerned. We have vested interests working at cross purposes, interests that have made up their minds to destroy the very democratic set-up in this country. And unless we take necessary measures to halt this process now, it might be too late later on.

The existing provisions of Articles 101 and 190 are clear and fair. There is no need for me to repeat them, because these have been repeated the whole afternoon. And this amendment only seeks to go a little further and provide that independent enquiries be conducted by the Speaker or the Chairman, as the case may be, so that he is convinced that the resignation is voluntary and without compulsion. I would like to ask my friends in the Opposition, "what is wrong with this provision?" After all, you don't need a lawyer to tell you that any document which been procured by threat or by force is invalid, in any case. It has no legal standing. It has no moral standing. And it cannot be accepted as a document anywhere.

We are talking so much about the democratic processes today. What do you mean by 'democracy'? It has rightly been stated that Democracy is a government of the people, by the people and for the people. But I ask you today, who are these who claim that in the name of the people they can force legislators to resign? Who are these people? Are they

[Shrimati Margaret Alva] foreign agents? Are they the so-called leaders who were the champions of Avub's basic Democracy in Pakistan? Are they vested interests? Are they defeated candidates? Or, are they just anti-social elements? If you call these the representatives of the people, then, I think, you are making a mistake . . .

Constitution

#### (Interruptions)

hold that democracy | implies answerability to the people. But it also requires a certain amount of stability and continuity. This is what a voter seeks when he elects a representative to the House, either in Parliament or in the Legislatures of States. But if you think that the common man is only interested in byelections, in recalls, in seeing people in and out of Legislatures, you are mistaken. People are fed up with this type of instability and this type of in-fighting. What they want is a stable government, a certain amount of responsibility on the part of the elected representatives, and most of all, on the part of political parties in the country today. I don't think that any good can come by forcing or by intimidating legislators and preventing them from performing their duties properly. If in the election you have made a wrong choice. it is your own responsibility. You had a fair and open choice, and a fair and open chance to choose the right man. If you, as a responsible citizen, flailed to do the right job, why do you blame your representative later? It has rightly been said that only a Germany could have produced a Hitler, only an America could have produced a Nixon; and I would go a step further and say that only an irresponsible constituency could elect an irresponsible representative ... (Interruptions). You cannot adopt ultra-parliamentary methods to throw your representative out.

And supposing he comes back again by this process, are we going to have I

by-elections every few weeks or every few months? I would ask you: Can we afford this luxury in country? Can we afford to spend our energies in fighting each other? This is something which we at this juncture cannot afford.

A number of instances have been quoted, a lot of talk has been there of having this process of recalling and so on. I would like to point out just one fact, and that is, that the British parliamentary system, which is today really considered the mother of all democracies, does not have any provision for resignation. Sir. I quote from Bosu's commentary the Constitution of India.

"By an ancient custom, a member of the House of Commons is not permitted to resign; but if a member insists on being relieved of his seat, he applies to the Chancellor of the Exchequer to be appointed steward of the Chiltern Hundreds, which is a sinecure 'office of profit' within the meaning of the Placement Act of 1765. As soon as the appointment is made, the member loses his seat. He thereafter must resign the office of steward immediately so that that office is kept open for some other member who may desire to vacate his seat."

In this ancient parliamentary democracy, even the right to resign for a duly elected member is denied. And this country which can ill-afford byelections and repeated process like this, it is claimed that recall should be introduced at every juncture as if it is some sort of a pastime.

Sir, my friends on the opposite side have raised many points which have answered by this side. But there are just a couple of them which I would like to touch on. First is the claim that this is a Bill introduced selfishly by the Congress Party as

if we are afraid of ever being reelected. I would like to ask, "What gives this sense of security on that side? Do you believe that if you go back to the polls today, you are going to come back?" The greater possibility is that you will be out and we will be in again. Recent byelections throughout the country have shown that the people are fed with all this type of changing lebels and changing tactics and the insecurity and the instability that you have been introducing wherever you have come. Your coalition governments have failed; the opposition governments have failed in the States when they did come in. And do you think that our people are going to repeat the mistake of bringing you back again? And again, I will say that you are the very people who during the height of the Naxalite movement in West Bengal came to the Houses and asked for protection because you were not being permitted in Bengal to work normally and to perform your duties. And today, you suddenly feel quite secure and feel that this Amendment is absolutely unnecessary.

And then the office of the Speaker has been brought very much into the debate. First of all, eyen today, even without the Ameridment, the Speaker is required to make an independent decision. He takes the opinion of both the sides and gives a decision. And you and I, whether we like it or not, accept it as being in the interest of the House and in the interest of parliamentary democracy. We do not question his intentions and we do not challenge his authority. Why then do you believe that the moment this Amendment is introduced, he becomes a party man or that his motives become suspect or that he is incapable of taking any decision? How can the Speaker suddenly change his colours because it does no suit your interests. Secondly, I would like to point out that Articles

101 and 190, even as they stand today, make the Speaker or the Chairman the deciding factor on the question of resignation. Today, if a resignation comes to him, he has a right to make an enquiry and take an independent decision. I do not want to go into it again as my hon. friend has just quoted the decision of the High Court of Cochin—about Allahabad also. read the decision of the Cochin High Court which stated very clearly that the Speaker had to satisfy himself that the resignation was voluntary, that it was not forced or forged, and only then should he be in a position to accept it. Now, we are only putting into clearer terms what has been implied all along and what judicially decisions have upheld in the past. I would say, therefore, that even now, the resignations when they are accepted are believed or presumed to be voluntary and not forced. So, there is no question, I would say of bringing the Speaker into any kind of controversy on this question.

Sir, I do not want to take more time of the House. I will conclude by appealing to the members of this House not to be blind to the realities, not to be narrow in their judgements and not to be selfish in their loyalties. Let us stand united on this important measure and make sure that in these troubled times, we provide a certain amount of stability to the country so that our children and our children's children may continue to enjoy the fruits of a democratic set-up.

SHRI UMASHANKAR JOSHI (Nominated): Mr. Vice-Chairman, Sir, I would like to make a few observations, not as a partisan, but as one who can speak with some knowledgeability about what transpired in Gujarat during the first three months of this year. The hon. Minister comes from Baroda and he had dealt with the situation rather sympathetically and he knows the educational landscape also. The property of th

#### [Shri Umashankar Joshi]

Sir, I would, at the very outset, like to say that the promise given by the Home Minister that the lesson from Gujarat will not be lost on the ruling party, as it should not be lost on others also, has not been met. Is this the lesson that we have drawn from what happened in Gujarat. May be it has a bearing on what is happening in Bihar. But, as we say in our languages: When the sky is in tatters, what will a little patch work do? Are we going to treat symptoms or are we going to look to the root of the ailment? Let us, at least, in the House of elders how Indian democracy is think shaping.

Is there something wrong with the political style? Gujarat gave with great hopes 140 seats to the congress in a House of 168. Gujarat need not be criticised for that. Did Gujarat deserve the rule under the new Congress which it had from July 1973 to February 1974? The new Congress ignited hopes in the minds of many people including those in Gujarat and I speak as one who has great affinity with the ideals of the new Congress, I speak as one who has uttered a warning from time to time. As early as June 1971, I, who have very little to do with elections and practical politics, wrote to and told the high-ups asking them to give us a band of legislators who would have some sympathy with the ideals of the new Congress who would have, I said, some sympathy. But, who were the people nominated? 140 seats we had. We could have 168 in a House of 168. But. somehow or other in politics the lamp-post theory prevails. When a party is on a tidal wave of success, it puts in everybody and anybody as a candidate. He or she gets elected and we have to pay very heavily for this. Politics need not be manipulatory when we want to run a democracy in developing sub-continent like ours. If the ruling party in spite of the vast majority that it got in Gujarat could not deliver the goods, was that the fault of the people of Gujarat? At the first flare-up of popular fury, the big majority collapsed as a house of cards. If it was the real political power, it would not have collapsed like that. Power has gone back to where it belonged to the people.

I would earnestly urge that the political parties, especially the ruling party which has to rule, go and talk to the people and reinstate themselves by taking roots in the life of the people. What has happened, Sir? This is again an observation from one who looks at the political landscape from a certain distance. The Founder of Ahmedabad, Ahmad Shah, was advised by Zafar Khan his grandfather who was on the death bed: Dear boy the people are the roots and the State is the tree. In the new political style it seems the roots are in Delhi. Oordhya Moolam! The democracy which we are running has been topsy turvy. Why does nobody look at this? Decisions are taken here and they are rammed down the throat of people who are working on the various fronts there in the State capital or in the district or taluk towns. What can be more inglorious and more pathetic than the senior politicians of the ruling party encamping in Delhi after the fall of the Chimanbhai Ministry? They had to be Patel literally driven back to Gujarat by no less a person than the Prime Minister herself. There is a hiatus, there is a gulf, between the elected members and the electors. Let us be conscious of this and do something in the matter if we want to save democracy. Such patchworks as the present amendment, may not be a remedy.

What has happened in Gujarat has perhaps exposed the sterility of the political style that is followed,

adhered to in the past two or three Centre. The elected years at the members cannot go to their constituencies, they are not on talking terms with the people. And a time comes, may be it is the madness of the people, may be it is the cussedness of Opposition parties, may be it is the hooliganism of certain goondas, when something happens-something really happens. The upshot is, the rulers and the ruled cannot talk to each other. There is no dialogue; the only dialogue, the only communication, that takes place between the two is through violence, is through People like me feel very bullets. much disturbed; this does not augur well for the Indian polity. So let us do something take some real practical steps which take us out of this unreality. We cannot swear by democracy and do things which are farthest from the spirit of democracy. So the days of manipulatory democracy are over; let us have participatory domocracy. I am not enamoured of the idea of partyless democracy and all that, though I myself do not belong to any party. I belong so to say to a one-man party. I am a nominated Member. I am happy that way, though I can join a party. One of the nominated members is a big boss in the ruling party. Sir, the ruling party in Gujarat at least should not run about in search of opposition as a musk deerkasturika mrig—widly chases rance because it is within itself. In Gujarat in a House of 168 there were only 28 members belonging to the Opposition— a big cipher! The Congress was 140 strong and if there was a real opposition it was within itself. This is a serious thing which the elder statesmen in our country and the Prime Minister in particular should take note of and do something in the matter.

There is a talk, which is very cheap, criticising a man like Shri

Jayaprakash Narayan, but the idea of a party-less democracy—though I do not personally agree with it—has been mooted by Mr. M. N. Roy, for example, who knew much about politics. So, there is something in it.

Churchill said that this democratic way of electing again and again a new government is the worst form of government, but it is the best which mankind has developed till today. (Time Bell rings). I will not take long. In the present set up the talk of having a party-less democracy is premature, according to me. In India are there really political parties? Congress also is a hold-all. I will not use the words 'motley crowd' cause I do not want to tread on the politicians. toes of practising The Congress also needs to be streamlined. Now, after 1969 ...

SHRI JAGAN NATH BHARD-WAJ (Himachal Pradesh): They have nominated blindly.

SHRI UMASHANKAR JOSHI: I would contribute my mite . . .

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Please do not disturb him.

SHRI UMASHANKAR JOSHI: I am not disturbed, but he is disturbed. The point is, perhaps by the end of this century political scientists and political leaders may pass this remarks that in India we were slow in having a streamlined and welldefined party. The Congress an opendoor party and some of us who are sitting here, yes, as nominated Members, have seen people migrating from the opposition benches for sometime sitting in the middle as independent members and then joining the ruling party. It is pretty good 7/15 drama.

I do not want to pass any unjust remarks on persons. But this opendoor policy has not enabled the ruling party to be very efficacious, so

[Shri Uma Shankar Joshi]

that it could deliver the goods. Political power nominally is deposited there, but it does not deliver the goods. Please think on this problem. The people want the goods to be delivered. We want a policy left of the centre followed in this country and the problem of ameliorating the conditions of the poor solved sooner rather than later. Who comes in the way? These are the problems we should face and face squarely. Amendments like this refer only to symptoms. I urge upon those who are concerned about running the political affairs, through you, Sir, that they have to come to grips with the real ailment and try to save India for democracy.

Thank you.

SHRI SARDAR AMJAD ALI (West Bengal): Mr. Vice-Chairman, Sir, I rise to support this Bill. At the fagend of the day I had the expectation something from the learning speech which has been just made by Prof. Umashankar Joshi. In this House and at this hour we are discussing the Constitution Amendment Bill which seeks to amend article 101 and 190 of the Constitution. In his speech, I say with due reverence and respect to him that he did not make any reference to the constitutional provisions and to the conditions that have necessitated the Government to come forward with this amending Bill before this august House. With due reverence to again I say that Prof. Joshi brought a very serious charge against the Congress party and, if I have not misunderstood him, against the Prime Minister and the leader of the Congress party itself. The charge is that in the different States we the ruling party are having a Centrally-sponsored leadership or a Centrally-sponsored Chief Ministership. With due respect—or what shall I say, with due difference

with him—I must say that probably it is known to him that Chimanbhai Patel was not a Centrally-sponsored leader. It was the leader of this country and the leader of the Congress Party who asked the Gujarat Legislature Party to select and to elect its own leader, and Chimanbhai Patel was the outcome of that selection or election

SHRI UMASHANKAR JOSHI: There you are A person of this type whom you had to dismiss and drop from the party could worm his way to Chief Ministership—that is the open-door policy. And please do not take a miss—my words are not meant as criticism; they are meant as food for self-introspection.

SHRI SARDAR AMJAD ALI: Whatever Prof. Joshi has said, my only submission to him through you, Sir, is that it is not the policy of the Congress Party—and it is also not usual for the Congress Party—to sponsor a candidate upon a particular State to be the Chief Minister of it. Definitely, the choice is with the elected representatives of the legislature of that particular State to choose their own leader, which policy the Congress Party is following.

I do not want to go into many things at the fag end of the day. Much has been said about the utility of presenting a Bill from this side. and several interpretations. have been given by the Opposition Members. My own interpretation is this. The first charge that they have levelled against the Government or the Congress Party the ruling party as they say, is that we are out to sabotage democracy in this country. My own interpretation is that democracy in the country can only be sustained and continued if there is a peaceful atmosphere, a congenial atmosphere, that serves the democratic purpose and democratic norms of the country.

·Unfortunately, in some parts of our country this situation is not in a happier way, as we find today. Therefore, when the Opposition says that the Congress Party itself is sabotaging democracy, I cannot certainly oblige them by giving my concurrence to their view. They oppose the Bill which wants to check violence, which wants to safeguard the freedom, privilege and the right of an elected representative of making his due deliberations and his due share on the floor of an Assembly or Parliament; they oppose the idea of presenting a Bill which wants to curtail the activities of those goondas. I would definitely appeal to this country, through people of you, Sir, to identify the forces which stand for the advocacy of violence. It is the Congress Party which is coming up with an additional weapon to the Speakers or Chairman of the Legislative Assemblies or Council or the Parliament. Sir, the constitutional provision it is was sufficient and perhaps the great constitution-makers also did not imagine that some such contingency might occur which would necessitate the coming up Government with a certain amendment as suggested in the present Bill. Sir, clause 82 of the Draft Constitutionnow article 101— there was only one amendment that was relating to the recall procedure.

Before going into that I would simply like to say that the present Bill wants that if any particular Member who has been coerced or forced or has been intimidated to resign his seat from the House, then the Speaker or the Chairman of the House will have a right to go into the detail of the whole thing so as to see whether the particular resignation has been tendered voluntarily and spontaneously or not I do not find anything as to how by bringing this amendment the democracy of the country is being jeopardised, as has

been interpreted by some of my hon' ble colleagues on the Opposite side.

Sir, the Constitutional provision, as it appears to me, somewhat enjoins upon the Speaker or the Presiding Officer of the House that whenever a resignation letter come to him, then he is to accept it; there is no alternate way. My friend on this side, Mr. D P. Singh, has suggested certain provisions of the General Clauses Act. I would submit that in this constitutional provision given in articles 101 and 190 there is no scope of applying the General Clauses Act. Of course, the General Clauses Act is the main Act which can be applied in the interpretation of statutes, no question whether it is constitutional or any other statute of his country. But articles 101 and 190, as they stand in the Constitution, perhaps place an impending obligation, upon the presiding officer of the House to accept a resignation letter without going into the details of it. But the present situation that necessitates the Government to come up with this amendment is not at all somewhat unknown to the people of this country. Sir, without going into details as to what happened in Gujarat and what is now happening in Bihar, I would like to submit to the Opposition parties and the Opposition Legislators and my colleagues in this House that it is not the norm in which a democracy particularly a parliamentary democracy will function. It is definitely the right of the people to send a man to a legislature to represent them for a particular period that particular period he will have the right to act according to Thereby I do not his own choice mean that he will go on doing anything and everything that he likes. Definitely there are certain and statutory provisions Of course, it will not have an immediate effect upon that particular legislator whom the people of the constituency want to take back. These processes are a

[Shri Sardar Amjad Ali] bit dilatory. But there are processes and laws in this country in which a particular legislator can be dealt with. But definitely a party which believes in the forces of peace, which believes in progress based on peaceful ways cannot allow people representatives to yield to some hoodlums forcing an elected representative of the people to submit his resignation against his will. Unfortunately, some such incidents have happened in the country. That is why in spite of the protection existing in the Constitution, it was considered wise on the part of the Government to give certain additional power to the Chairman or the Speaker of a House to determine as whether the resignation is bona fide one or not. That has not to be done. So that is the idea with which this amendment Bill has been brought before this House and I

accord my sanction to it.

Sir, I want to submit a few words about the amendment presented by my colleague, Mr. Rajnarain. Mr. Rajnarain is pleading for the right of recall of representatives who are indulging in activities which are against the interests of their constituencies or with whom the electorate may not be happy. As some of my colleagues from this side have observed, a responsible constituency will not elect an irresponsible legislator. I believe it is an aspersion on the people living in that constituency. I believe people are very much responsible but in regard to a man who comes within the combination of the four P's-Power, privilege, etc. it may sometimes be otherwise. The leaders of the country will have to consider how to control such ligislators who do not fulfil the expectations of the people whom they represent. Some such amendment was placed before the Constituent Assembly while it was brought in the shape of clause 82 in the draft

Constitution. It was rejected on two grounds. The first ground was, who is going to assert that the signatures that have been placed are bona fide? In the same manner as a legislator is forced to resign, to put his signature on a scrap of paper, some hoodlums can create trouble in a particular constituency and force the majority of people to sign a paper asking for the resignation or of a particular legislator. This was one of the grounds on which the Constituent Assembly rejected the amendment that was placed by no less a person than Mr. H V. Kamath. The other ground was, suppose in a constituency there are 1,000 voters and three people contest the election in that constituency; suppose the person who is elected secures 400 votes and the other two candidates get 300 votes each. Now, thèse who can join together-300 plus 300 makes 600-and if they sign a petition, in that case the man who was elected by the majority verdict of the people will have to resign. So this position was not liked by the genuine representatives of the people—those who framed the Constitution-in the Constituent Assembly. I believe that arguments which held good at time of framing of our Constitution, still hold good and I would like this House to reject the amendment suggested by Mr. Rajnarain. With these few words, I support this Bill.

श्री सुलतान सिंह: उपाध्यक्ष महोदय, संविधान में जो संशोधन विधि मंत्री जी ने पेश किया है में उसका समर्थन करता हू। ग्राज हमारे लोकतंत्र की रक्षा के लि यह विधेयक बहुत जरुरी है। ग्रापको यद होगा पडिंत जवाहर लाल नेहरू जी की जिन्दगी मे—उनकी शस्स्यित, उनकी पर्सने-लिटी इतनी टावरिंग श्री— विरोधी दलों ने इस बात की कोशिश नहीं कि वे किसी गलत तरीके से सरकार को गिरा सकते। डा० लोहिया पहली बार ग्राण ग्रीर उन्होंने एक नया ख्याल

'विरोधीदल को दियाकि का तरी हे से पंडित ! जबाहरलाल नेहरू की परसनेलिटी को डैनेज करने वे लिये करेक्टर मसेशिनणा जन करना चाहिये और इह पंडित जो के जीवन में हुआ। वार बार कोशिश की लेकिन विरोधी दल कामयाब नहीं उप उस वक्त तक कांग्रेस सरकार को गिराने में। गेखावत साहब हमारे बहत वरिष्ठ विधायक हैं। 7,7

उन्होंने अपने भाषण में जिक्र किया डिफेक्शन का । स्रापकी मार्फत् मैं इतना ही कहना चाहता हं, उपाध्यक्ष महोदय, कि स्राज हिन्द्स्तान में प्राजादी मिलने के बाद सन् 1937 तक के श्रगर हालात देखे जायें तो कांग्रेस का बहमत देश के ग्रन्दर रहा है। 1967 से पहले तो कभी काग्रेस को जरूरत ही नही पडी विरोधी को शामिल करके ग्रपनी गरकार बनाये । लगातार जनता ने उसको स्राज तक समर्थन दिया है। यह हो सकता है कि बहुत सारे लोग हमारे अन्दर गामिल हए, बहत सारे हमारे अन्दर से बाहर गये क्योंकि 1947 से पहले कांग्रेस एक म्रान्दोलन के रूप में रही, पोलिटिकल जमायत के रूप में नहीं रही । मन् 1947 के बाद बहुत मारे लोग हमसे बाहर गये और वहत सारे हमारे अन्दर आये और मुझे स्राज यह गौरव हासिल है कहने का कि विरोधी दलों में भी ग्राज जो ब्यक्ति नेतृत्व दे रहे हैं वह तकरीबन-2 कांग्रेस में उधर गये,चाहे वह किसी रूप में गये। 1967 में विरोधी दल ने एक योज-नाबद्ध प्रोग्राम बनाया ग्रौर वह क्या कि कांग्रेस की सरकारों को गिराने के लिए उन्होंने खुला चेलेंज दिया कि कोई व्यक्ति कांग्रेस से इतनी तादाद लेकर स्ना जाए कि कांग्रेस का शासन टुट जाये, हम उसको मुख्यमन्त्री बनायेंगे ग्रौर यह हिस्टोरिकल फैक्ट है। हरियाणा मे राव विरेन्द्र सिंह जी 13 विधायकों को लेकर कांग्रेस से भागे। शेखावत साहव जनसंघ ने उन्हें मुख्य मंत्री माना । उत्तर प्रदेश से चौधरी चरण सिंह जी 17 विधायको को लेकर भागे। जेखावत जी ने फिर उन्हें मख्य

मंत्री माना । जिस प्रदेश से शेखावत साहब आते हैं, गोविन्द सिंह जी भागे। उन्होने उनको मख्य मंत्री माना । इस बात का नतीजा निकला कि पंजाब से लेकर बंगाल तक किसी प्रदेश में कांग्रेस का शासन नहीं रहा । स्राल्टरनेट शासन देने के लिए 5-5, 6-6 पार्टियों के लोगों ने मिली जली सरकारें बनाई । राजनारायण जी यहां नहीं है, सबसे पहले उत्तर प्रदेश में एक तमाणा देखा। चौधरी चरण सिंह जी कहते थे कि मैं मुख्यमंत्री हूं । इंदिरा गांधी हमारे देश की प्रधान मंत्री है। जब भी वह उत्तर प्रदेश में श्रायेंगी, मैं उनका मध्य मत्री के तौर पर स्वागत करूंगा। राजनारायण जी कहते थे कि अगर आप इंदिरा गांधी का स्वागत करेगे तो हम ग्रापकी सरकार को तोड़ेंगे। एक नया तमाणा हिन्द्स्तान में देखा। वह कौन मा था। लखनऊ मे चौधरी चरणसिंह का वयान छपा कि ला एण्ड ग्रार्डर सिचएशन को बनाये रखना चाहिये। किसी मंत्री को मंत्री होते हुए किसी सत्यागग्रह मे शामिल नहीं होना चाहिए श्रौर चौधरी चरणिमह के मंत्रिमंडल के सदस्यों ने पालियामेंट के सामने ग्राकर दफा 144 को तोडा । वह राजनारायण की पार्टी के थे। एक इस तरह का तमाशा 1967 के बादे जो दलबदल हम्रा ग्रीर जो डिफेक्शन हए श्रीर एक तरीके से विरोधी दलों ने कहा कि एक एक व्यक्ति को जो कांग्रेम से सामहिक दलबदल करके श्राये उसको मुख्य मंत्री बनाश्रो । लेकिन जनता ने उस बात को वहत बुरा माना ग्रौर उसका नतीजा यह निकला कि पंजाब से लेकर वंगाल तक दोबारा काग्रेस की सरकारें ग्राई। स्राज विरोधी दलों ने एक नया तरीका अख्तियार किया है स्रोर नया नरीका कोन सा कि सारजी हालात का फायदा उठाकर एक तूफान खड़ा करो ग्रौर उस तुफान के ग्रन्दर प्रधान मती, म्राल इंडिया रेडियो, इनके खिलाफ इतनी नफरत पैदा करो कि विदेशी लोग यह समझें कि हिन्दुस्तान की प्रधान मंत्री की भी श्रपने देश में कोई हैसियत नहीं है और हिन्द्रस्तान का रेडियो भी झठा रेडियो है।

## [श्री सुलतान सिंह]

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मझे नहीं पता, शेखावत साहब को पता होगा, यह कार्य वह विदेशियों की मदद से कर रहे हैं या ग्रपने सहारे कर रहे हैं, इस को वह ज्यादा जानते होंगे। मुझे इस का इल्म नहीं है, लेकिन यह हकीकत है कि स्राज प्रधान मंत्री की इमेज को गिराने के लिए, उनका करेक्टर स्रसेसिनेशन शुरू हन्रा ग्रौर इतनी नफरत लोगों के म्रंदर पैदा करने की कोशिश की जा रही है। लेकिन उस का नतीजा ग्राप ने देखा । उत्तर प्रदेश में चुनाव हए । जहां जहां प्रधान मंत्री जाती थीं, वह रेत फेंकते थे, पत्थर फेंकत थे, जुते फेंकते थे ग्रौर ऐसा कर के वह दुनिया को दिखाना चाहते थे कि हमारे देश के प्रधान मंत्री को हमारे देश में कोई मान नहीं है, कोई सम्मान नहीं है श्रीर जनता ने इस बात को महसूस किया कि यह देश को गिराने की बात है स्रौर उसका नतीजा यह निकला कि इतनी बुरी हालत में, इतनी मंहगाई श्रौर कष्ट श्रौर दुखों के ग्रन्दर भी जो वहां का एक एक गरीब म्रादमी था उस ने कांग्रेस का साथ दिया स्रौर वहां विजय कांग्रेस की हुई । यही नहीं, जब वहां कांग्रेस की विजय हुई तो राजनारायण जी ने कहा कि एक एलेक्शन तो गलत हो गया। बुद्धि-जीवी लोग कांग्रेस के साथ नही थे। शेखावत साहब, ग्रभी वहां कौंसिल के चुनाव हुए ग्रौर कौंसिल के चुनाव में एक ग्रेजुयेट्स कास्टीटययेसी भी होती है । स्राप तो राजस्थान ग्रौर मध्य प्रदेश मे ग्राये हैं जहां कौंसिल नहीं है, लेकिन उत्तर प्रदेश में टीचर्म की कांस्टी-ट्यूयेंसी है, ग्रेजुएट्स की कांस्टीट्यूयेंसी है, उन का रिप्रेजेंटेशन है तो यहां तो यह लोग कह सकते थे कि जनता में ग्राम तौर में भ्रम फैला कर जनता का वोट कांग्रेम ने ले लिया लेकिन वहां के पढ़े लिखे लोगों ने तो बड़ा तौल कर वोट दिया है ग्रौर वहां भी कांग्रेस कामयाब हुई । उपाध्यक्ष महोदय, मै एक भ्रर्ज करना चाहता हूं भ्राप की मार्फत ग्रपने विरोधी दोस्तों से कि ग्रारजी हालात का फायदा उठा कर ग्राप इस देश की

सरकार को ग्रीर शासन को बदलने की कोशिश करेंगे तो उसका नतीजा लोकतंत्र के लिए बहत बुरा होगा । मुझे याद है ग्रौर मैं उदाहरण के तौर पर एक मिसाल देता हं, शेखावत साहब को भी याद होगा कि हरियाणा ग्रौर पंजाब जिस वक्त ग्रलग हुग्रा, जब संत फतेह सिंह बराबर डिमांड करते थे पंजाब ग्रौर हिरयाणा के बंटबारे की, तो एक एक जनसंघी कहता था कि सरकार श्रकालियों के सामने श्रगर झकी तो यह डिमांड फिरकापरस्तों की है, अगर उस के सामने सरकार झकी तो हम हिन्द्स्तान में श्राग लगा देंगे ग्रौर जिस रोज हरियाणा ग्रौर पंजाब का बंटवारा हो गया, हमारी श्रांखो के सामने का किस्सा है, सरदार भगत सिंह के साथी क्रान्ति-कुमार, पानीपत के थे । जलुस निकल रहा था । जनसंघ वाले दूकान वंद करा रहे थे । जनसंघी कहते थे कि सरकार ने स्रकालियों की, फिरका-परस्तों की बात को माना है इस लिए दुकानें बंद करो । श्री क्रान्ति कुमार ने दूकान बंद करने से इन्कार किया । तो उस समय भगत सिंह के साथी कान्ति कुमार को जो कि हिन्दुस्तान की ग्राजादी के लिए कई बार फांसी के तख्ते पर चढे ग्रौर उत्तरे थे, उन को जिंदा जला दिया, ग्रौर उस का नतीजा क्या निकला । जिस रोज पंजाब भ्रगल हुम्रा, वही यज्ञदत्त शर्मा, बलराम दास टंडन श्रीर लाल चन्द जी सब्बरवाल जो क्रान्ति कुमार के कातिल है ग्रौर जिन्होंन कान्ति कुमार को जिन्दा जला दिया, वे लोग भ्रकाली नेता मंत फतेह सिंह के पास पहुंचे कि महाराज, हम गलती पर थे। ग्रब जनसंघ को साथ मिलाग्रो ग्रौर मिला कर स्रकालियों की सरकार बनास्रो ।

श्रापने यह पंजाब के भ्रंदर देखा शेखावत जी।

श्री भैरों सिंह शेखावत: मैं बताना चाहता हूं कि क्रांति कुमार के मामले में उस जनसंघी को सजा हुई है।

भी सुलतान सिंह: मैं इतनी बात कहना चाहता हूं ग्राज जो ग्रान्दोलन हमारे विरोधी दल चला रहे हैं इससे केवल लोकतंत्र को खतरा नहीं है बल्कि हमारे सैक्युलिरज्म को भी खतरा है।

जयप्रकाश बाबू का नाम हमारे सामने हैं। मुझे वह जमाना याद है जब हम स्कूल, कालिज से निकल कर सुबह मे शाम तक जयप्रकाश जी की जय बोलते हुए अपने गलों को बैठा लेते थे और मुझे दुख नहीं होता अगर जयप्रकाश जी केदार पांडे के बक्त बगावत कराते वह भी कांग्रेस के मुख्य मंत्री थे। मुझे दुख नहीं होता अगर वह ऋषान के खिलाफ लड़ते, भ्रष्टाचार के खिलाफ लड़ते, भ्रष्टाचार के खिलाफ लड़ते। दरोगा राय जी हमारे मुख्य मंत्री थे तब उनके खिलाफ लड़ते। वे ही विधायक थे बिहार में, जिन्होंने केदार पांडे को नेता चुना था। आज बदकिस्मित से कहें या खुशकिस्मित से उन्हीं विधायकों ने अब्द्दुल गफ्फूर को किसी प्रकार अपना नेता चुन लिया।

मुझे दुख इस बात का है कि म्राज अब्दुल गफ्फूर की सरकार को गिराने के लिए जयप्रकाश नारायण नेता बनकर म्राए । अगर म्राप तह में जाए तो दिल्ली के म्रन्दर जो फसाद हुए, हिन्दू-मुस्लिम के झगड़े खड़े हुए उन लोगों का हाथ है । जो चाहते हैं कि हिन्दू-मुस्लिम में म्राग भड़के, बिहार की जनता म्रब्दुल गफ्फूर के खिलाफ हो तो क्या इस लोकतंत्र को इस तरीके से बचा सकते हैं ?

श्री भैरों सिंह शेखावत : ग्रापने बड़ी खीज भी।

श्री सुलतान सिंह: सरकार को श्राप गिरा सकते हैं। मैं मानता हूं श्राग लगा कर जहर फैला कर, भोले-भाले बच्चों को भड़का कर श्राप सरकार को गिरा सकते हैं लेकिन 67 में श्रापने गिराया तो उसका नतीजा श्रापने देख लिया। नशा पिला कर गिराना सब को श्राता है (Interruptions)। मैं श्रापसे ज्यादा बोल सकता हूं।

ग्रापसे तेज बोल गकता हूं जनता के सामने । रेल मैं ज्यादा बंद कर सकता हूं। इस देश की जनता को बुरी तरह मे मैं भी गुमराह कर सकता हूं लेकिन नशा पिला कर गिराना तो सब को श्राता है मजा तो तब है जब गिरते को थाम ले।

शेखावत जी यह ना देशभिक्त है यह न देश का प्यार है, यह करेक्टर एसिसनेशन है कि एक बेचारा मुस्लिम एक प्रदेश का मुख्य मंत्री बन गया। श्राज जजबात को भड़का कर, विद्यार्थियों को भड़का कर इस तरह की जो श्राग फैलाते हैं मैं कहना चाहता हूं कि इस श्राग से नतीजा श्रच्छा नहीं होगा।

मंत्री जो जो विधेयक लाए हैं। संशोधन संविधान में लाए हैं मैं इसका स्वागत करता हूं समर्थन करता हूं और समझता हूं कि इससे लोक-तंत्र की भी रक्षा होगी और सैक्युलरिज्म की भी रक्षा होगी ।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Yes, Mr. Gokhale.

SHRI H. R. GOKHALE: Mr. Vice-Chairman, Sir, . . .

SOME HON. MEMBERS: Sir, let the reply be tomorrow... (Interruptions) ... Sir, let the reply be tomorrow.

THE VICE-CHAIRMAN (SHRIV. B. RAJU): Order, order, please. I have called upon the Minister to speak now. Mr. Gokhale ...

### (Interruptions)

SHRI H. R. GOKHALE: Mr. Vice-Chairman, Sir, I am grateful to the hon. Members for having participated in this debate. I have heard the speeches on both sides. Some were eloquent, while others were full rich content. Well, it is not necessary, nor is it possible to deal with . . . (Interruptions).

him reply tomorrow . . .

#### (Interruptions)

SHRI H. R. GOKHALE: As you like (Interruptions)

THE VICE-CHAIRMAN (SHR) V: B: RAJU): All right, the Minister

 $\textbf{SEVERAL HON. MEMBERS: Let} \quad will \ resume \ \ his \quad speech \quad tomorrow.$ The House stands adjourned till 11 A.M. tomorrow.

> The House then adjourned at sixteen minutes past six of the clock till eleven of the clock on Tuesday, the 14th May, 1974.